HARYANA VIDHAN SABHA

COMMITTEE ON LOCAL BODIES AND PANCHAYATI RAJ INSTITUTIONS

(2018-2019)_

-(FOURTEENTH REPORT)

REPORT ON

THE AUDIT AND INSPECTION NOTES ON THE
ACCOUNTS OF MUNICIPAL CORPORATION,
AMBALA AND MUNICIPAL COUNCIL, GOHANA FOR
THE PERIOD FROM APRIL, 2016 TO MARCH, 2017
AUDITED BY THE DIRECTOR,
LOCAL AUDIT,
HARYANA



(Presented to the House on February, 2019)
HARYANA VIDHAN SABHA SECRETARIAT
CHANDIGARH
2019

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COMPOSITION OF THE COMMITTEE ON LOCAL BODIES AND PANCHAYATI RAJ INSTITUTIONS

(2018 2019)

Chairperson	
1	Shrı Aseem Goel M L A
Members	
2	Shrı Srı Krıshan M L A
3	Shri Jagbir Singh Malik M L A
4	Shrı Ghanshyam Saraf M L A
5	Shri Naresh Kaushik M L A
6	Shri Mahipal Dhanda M L A
7	Shn Umesh Aggarwal M L A
8	Prof Ravinder Baliala M L A
9	Shrı Om Parkash Barwa M L A
Special Invite	ees
1	Shrı Karan Sıngh Dalal M L A
2	Shri Kuldip Sharma M L A
3	Shri Shyam Singh Rana M L A
Secretariat	
1	Shrı Rajender Kumar Nandal Secretary
2	Shri Pushpender Under Secretary

Shri Karan Singh Dalal M L A Shri Kuldip Sharma M L A and Shri Shyam Singh Rana M L A was as special invitee of the Committee $we\ f$ 08th May 2018 for the remaining period of the year 2018 19

INTRODUCTION

- I Aseem Goel the Chairperson of the Committee on Local Bodies and Panchayati Raj Institutions having been authorized by the Committee on this behalf present this Fourteenth Report on the Audit and Inspection Notes on the Accounts of Municipal Corporation Ambala and Municipal Council Gohana for the period from April 2016 to March 2017
- The Committee examined/ scrutinized the Audit and Inspection Notes on the Accounts of Municipal Corporation Ambala and Municipal Council Gohana for the period from April 2016 to March 2017 audited by the Director Local Audit Haryana as per details given in the Report and its annotated reply submitted by the concerned Municipal Corporation and Municipal Council The Committee has gone into the details of the matter and has tried its level best to make its observations/recommendations strictly as per the information/record produced before the Committee by the concerned quarters and as per law
- The Committee considered and approved this Report in its meeting held on 16th February 2019
- A brief record of the proceedings of the meetings of the Committee has been kept in the Haryana Vidhan Sabha Secretariat
- The Committee is thankful for the assistance and co operation rendered by the Director Local Audit Haryana and his Officers in giving information/ record to the Committee
- The Committee is also thankful to the Officers/Officials of the Haryana Vidhan Sabha for their whole hearted co operation and assistance given by them to the Committee

CHANDIGARH THE 18TH FEBRUARY, 2019 ASEEM GOEL CHAIRPERSON

REPORT

GENERAL

The Committee on the Local Bodies & Panchayati Raj Institutions for the year 2018 2019 consisting of Nine Members was nominated by the Honble Speaker on 25th April 2018 vide Notification No LB/PRIC 1/2018 2019/30 dated Chandigarh the 25th April 2018 Shri Aseem Goel MLA was nominated as Chairperson of the Committee by the Honble Speaker

The Committee holds **55** meetings during the year 2018 2019 till the finalization of the Report

REPORT

ON

THE AUDIT AND INSPECTION NOTES ON THE ACCOUNTS OF MUNICIPAL CORPORATION AMBALA FOR THE PERIOD FROM APRIL 2016 TO MARCH, 2017

The Committee scrutinized the Audit and Inspection Notes on the Accounts of Municipal Corporation Ambala for the period from April 2016 to March 2017 audited by the Director Local Audit Haryana as under -

[1] PARA NO 1 LAST AUDIT REPORT

Action taken on the last audit report was not satisfactory. The report was received in the office of Municipal Corporation. Ambala in the month of October 2016 but the audit objections contained therein were not attended to for compliance. Even the annotated reply showing the action taken thereon was neither prepared nor sent to this office. Though the same was required to be sent within three months of its receipts as per provisions of Rule XVII 17(2) of the Municipal Account Code. 1930. The report was also to be laid before the Corporation for such action as may be deemed necessary as per provisions of Section 169(2) of Haryana Municipal Corporation Act. 1994.

The report contained large number paras of serious nature like embezzlement short recoveries and excess/ avoidable/ irregular payments shortage of store losses irregularities in works accounts action without sanction non-maintenance/ non completion /defective maintenance of record and many other omissions and commissions which depict a very dismal state of affairs. The Commissioner of the Corporation and Govt in Urban Local Bodies Department. Haryana may take notice of the laxity/ gross negligence of the municipal authorities and take appropriate remedial steps in this regard. However, the position of the outstanding objections as on 31 03 2017 in brief is as depicted in **Appendix 'A'** to this Report.

The Department in its written reply stated as under -

Detail reply to the last audit report of Municipal Corporation Ambala is being submitted now As per this report 584 Audit Paras were outstanding. Out of 584 Audit Paras 482nos of Audit Paras were more than five year old whereas remaining (102 nos) Audit Paras were five years old. Record of the 482nos Paras are too old to trace out. Efforts were made to trace out the concerned record. Out of the remaining 102 nos of Audit Paras record for 50 nos of Paras has been traced out and for the settlement of said Audit Paras request has been made to the Deputy Director. Local Audit Department and request has also been madeby DULB vide memo. No BA-1/2018/9187 dated 08 02 2018 to the Director. Local Audit Department of the Old Audit Para (more than 5 years old).

The Committee desired that the Municipal Corporation Ambala to settle this issue by holding a meeting of the Authorities of Municipal Corporation, Ambala with Director, Local Audit, Haryana under intimation to the Committee

[2] PARA NO 2 PRESENT AUDIT

Accounts of Municipal Corporation Ambala during the period under report were continued to be audited under modified pre-audit system. The Resident Audit Scheme remained headed by S/O Sh. R.P. Dhiman & J.P. Kamboj. Deputy Directors (Local Audit) for the period 01 04 2016 to 21 06 2016 and 21 06 2016 to 31 03 2017 respectively during the period under report.

The Office of Commissioner Municipal Corporation Ambala was held by the following IAS Officers during the period under report

Sr No	Name and Designation	Period
1	Sh Surinder Singh HCS	01 04 2016 to 01 06 2016
2	Sh Dinesh Singh Yadav HCS	02 06 2016 to 30 11 2016
3	Sh Satayender Duhan HCS	01 12 2016 to 31 03 2017

The following officers held the charge of Executive Officer during the period under report

Sr No	Name	Period
1	Vacant	01 04 2016 to 23 08 2016
2	Dr Arvind Balyan	24 08 2016 to 02 03 2017
3	Vacant	03 03 2017 to 31 03 2017

The Department in its written reply stated as under

In reply to this audit observation it is submitted that it is an introductory para hence no reply is required

The Committee has desired that to check the missing record and its nature and also examine that the matter does not relate to finance and to keep the para pending

[3] PARA NO 3 2 A RECORD NOT PUT UP

The records required in audit were duly put except that depicted in Appendix-'B' to this report. The requisite record may be made available to audit without further delay to clear the post audit arrears in the Resident Audit Scheme.

The Department in its written reply stated as under

In this regard it is intimated that there are 159 Audit Requisitions are shown in Audit report. The said requisitions are from the year 1975 76 to 2015. 16 No separate record in respect of the said requisitions has been maintained by the concerned branches. However with the help of the Audit Branch.

established in Municipal Corporation. Ambala the record of the Audit Requisition is being collected from the Audit Department. For the disposal of the said requisitions all the head of the branch have been directed to take immediate necessary steps regarding disposal of these pending paras. Moreover. Director Local Audit has also been requested to depute some Officer so that disposal of the said requisition may be ensured. Request has also been made by DULB vide memo. No BA 1/2018/9187. dated 08 02 2018 to the Director. Local Audit Department for the settlement of the Old Audit Para (more than 5 years old).

It is further submitted that Branch wise scanning and digitalization of record pertaining to Birth & Death Marriage Registration Establishment Engineering Property Tax RTI & Misc has already been deposited whereas record pertaining to Building Plan House Tax is ongoing and likely to be completed very shortly Status report from the concerned firm M/s Perfect Webtech Pvt Ltd has been recently received

The Committee has desired that to keep the para pending

[4] PARA NO 4 AUDIT FEE

Actual audit fee for the year 2016 17 worked out to Rs 36 27 753/ The same may be deposited into Govt Treasury under head 0070 Other Administrative Services-60 Other Services B Non Tax Revenue-110 Fee for Govt Audit along with outstanding arrear of audit fee for the year 2012 13 to 2015 16 amounting to Rs 1 11 31 781/- and original treasury Challan thereof may be shown to audit for verification and return

The Department in its written reply stated as under

In reply to this para it is submitted that on the availability of the funds an amount of Rs 40 00 000/ was deposited towards audit fee by the Municipal Corporation Ambala Rs 15 00 000/ in the year 2013-14 Rs 20 00 000/- in the year 2014 15 Rs 5 00 000/ in the year 2017-18 Further Rs 5 00 000/ is also being deposited towards Audit fees for which a cheque bearing no 399369 dated 19 06 2018 has been issued. After the deposit of this amount the challan will be sent to the Director Local Audit Haryana. Whereas regarding the deposit of remaining amount of audit fee the same will be deposited as per availability of the funds.

The Committee has desired that to keep the para pending

[5] PARA NO 5 GRANTS

- (a) The position of grants received during the year 2016 2017 is depicted in Appendix- C to this audit report which is summarized as under -
- (i) Grants at Sr No 1 to 11 to 15 17 19 to 21 and 23 to 26 were lying unspent. These may be utilized within the stipulated period or refunded to the quarter concerned and compliance shown to audit
- (ii) Grants at Sr No 2 4 to 10 16 18 to 22 were partly utilized which may be utilized within the stipulated period or refunded to the quarter concerned and compliance shown to audit

- (III) Grants at Sr No 3 was fully utilized for the purose for which the grant was received
- **(b)** The position of grants received up to 31 3-2016 in City Zone and balances thereof as on 31-3 2017 shown in Appendix D to this report which are commented as under
- (i) Grants shown at S No 1 to 5 were fully spent but the same were not admitted in audit. These grants were received prior to the partition of India and proportionate claim was yet not preferred/ received. The same may now be got written off with the sanction of competent authority if not recoverable at this belated stage and compliance shown to audit.
- (ii) Grants for Rs 496000/ appearing at Sr No 107 of the appendix was received from the Additional Deputy Commissioner Ambala under Decentralized Planning Scheme out of which Rs 75000/ were spent for the purchase of cement to be utilized for construction of roads/ platform in the cloth market which was not admitted in audit and additional amount was spent through collections made by the market itself but the consumption account of cement was not worked out so far Needful should be done now and measurements of executed work got done to work out the consumption of cement and compliance shown to audit
- (iii) Grant at Sr No 64 was directly transferred to Life Insurance Corporation of India on account of repayment of loan but adjustment account and actual payee's receipts were still awaited. The same may be done now and actual payee receipts may also be shown to audit and grant worth Rs 1606647/ at Sr No 61 was converted into loan vide Local Govt. Memo No 47/18/88/5Cl dated 05 07 89 but the details of amount adjusted against each loan were not intimated by Govt. The detail of the same may be obtained now and shown to audit.
- (iv) Grants appearing at Sr No 54 69 83 84 108 109 119 137 138 144 158 159 161 to 164 171 172 174 177 179 182 183 to 188 190 to 195 197 to 203 and 206 & 208 211 213 215 217 to 224 226 to 229 to 231to 239 and 241 to 247 of the appendix were utilized partly but unspent balances were yet not refunded to the concerned authorities nor the requisite approval of the Govt was obtained to utilize the same. The needful may be done now and compliance shown to audit
- (v) Rs 1 49 185/- were spent out of grant of Rs 3 lacs appearing at Sr No 75 on the object other than that for which it was received. The payment was however admitted in audit provisionally on undertaking of the then Administrator but the ex post-facto sanction of the Govt as well as adjustment of account was yet awaited which should be produced now
- (vi) Rs 1 81 845 25 out of Grant of Rs 230568/- at Sr No 24 were still lying unspent Either prior sanction for the utilization may be obtained from the Govt or the unspent balances of Rs 1 81 845 25 be refunded to the Govt and compliance shown to audit
- (vii) Out of the grant of Rs 4 lacs appearing at Sr No 60 Rs 2 16 630/- were spent during the year 1989 90 without getting the bills pre audited from

Resident Audit Officer after the expiry of the stipulated period and no extension of the time for utilization was obtained. The balance amount of Rs 1 83 370/- was also still lying unutilized which may be refunded to the Govt besides getting the irregularity regularized with the sanction of competent authority and compliance shown to audit

- (VIII) Grants at Sr No 25 26 32 34 38 to 43 and 46 were utilized but the details of the expenditure incurred against these grants were not pointed out which may be shown to audit without any further delay
- (ix) Grants appearing at Sr No 6 to 23 27 30 31 35 36 44 45 47 to 53 55 57 to 59 63 65 66 68 72 73 85 to 106 110 to 118 120 to 136 141 to 143 145 to 152 156 and 165 were deposited in Public Health Deptt (PWD) The statement of expenditure duly verified by the Accountant General Haryana were not obtained which may be obtained now and compliance shown to audit
- (x) Grants at Sr No 76 to 82 were transferred to individual's (as per orders of Additional Deputy Commissioner Ambala) but the project/ works/ jobs executed were neither entered in Measurement Books nor in other Municipal record. The accuracy of all these transactions as such could not be verified in audit. Necessary measurements of the works be made and got checked in audit.
- (xi) Grants at Sr No 70 & 71 for Rs 8 00 000/ & 10 00 000/- respectively were utilized by giving advance for the purchase of Bitumen through Municipal Engineer but the adjustment account in support thereof duly admitted by the Corporation was still not forthcoming in audit which requires early attention for adjustment and Grant at Sr No 74 worth Rs 300000/ was not treated as spent for the purchase of Hydrozer Tractor as adjustment account of the advance was not forthcoming in audit so far which requires early attention and get adjusted otherwise grant may be refunded to the quarter concerned and compliance shown to audit
- (XII) Grants at Sr No 33 37 56 62and 67 were utilized after the stipulated period but the Govt sanction (Ex post facto) / regularization was still awaited which may be got expedited now and compliance shown to audit
- (XIII) The grant appearing at Sr No 28 for Rs 13 00 000/ was received out of which Rs 1175 000/- were transferred to PWD(Public Health Deptt) after spending Rs 82733 47 which were utilized by the Council but the Utilization Certificate duly verified by the Principal Accountant General from PWD PH were still awaited and the balance unspent amount Rs 42266 53 was also not refunded to Govt Needful may be done now and compliance shown to audit
- (xiv) Grant at Sr No 29 was received for the construction of Yoga-cumbadminton hall from the Distt Sports Officer Ambala but the amount was still lying unspent in the Municipal Funds which may either be utilized with sanction of competent authority or be refunded to the quarter concerned and compliance shown to audit
- (xv) The grant at Sr No 139 was directly adjusted by BT towards pension share by Directorate but the details of each employee were not made available to audit for scrutiny Needful may be done now and compliance shown to audit

- (xvi) The grant at Sr No 140 amounting to Rs 1 76 50 000/- for the purchase of land to be allotted to the Dairy Owners out of which Rs 1 65 00 625/ were paid to Municipal Council Jagadhri and Rs 11 00 000/ Municipal Council Yamuna Nagar (now Municipal Corporation) vide Chief Admin Order of slum clearance board vide memo no 113 EB/2003013-2 7126 dated 29 10 03 and Rs 1 23 82 606/ was spent out of balance of Rs 1 48 99 375/ and balance of Rs 25 16 769 were lying unspent as on 31 03 16. The land has been allotted to the dairy holders and the recovery of the whole expenditure was also been made from the dairy holders since the date of allotment. Other development works were also in progress and tenders have been invited to execute the development works on the site e.g. levelling of earth installation of electric poles tube well pavement of streets/ drains construction etc. The needful may be done and compliance shown to audit
- (xvii) Grants at Sr No 153 to 155 157 166 167 170 178 189 196 204 230 232 240 and 250 to 272 were still lying unspent. The same may be utilized after obtaining the sanction from the competent authority or refunded to Govt and compliance shown to audit.
- (xviii) Grants at Sr No 168 169 173 175 181 and 205 were spent for the purposes for which these were received but unspent balances of grants for Rs 18/ Rs 13083/ Rs 2530/- and Rs 765077/ 10452/- and 11127/ respectively were not refunded to Govt which may be refunded to funding agency forthwith and compliance shown to audit
- (xix) Grant at Sr No 160 176 180 209 210 212 & 214 216 225 248 & 249 were fully utilized but utilization certificate still not sent to the quarter concerned. The same may be sent now and compliance shown to audit

The Department in its written reply stated as under

In reply to this Para it is submitted that para wise detail reply of each Grant in aid amount has been given in **Appendix C & D**

The Committee has desired that to keep the para pending

Sadar Zone

- **5(b)** The position of grants received during the period prior to 1-4 16 in Sadar Zone along with the position of their utilization and unspent balances as on 31 3 17 is given in appendix D to this report which are summarized as under -
- (i) Grants at Sr No 1 5 and 6 were directly transferred to Public Health Department (PWD) for execution of works grant at Sr No 22 transferred to Forest Officer for development works grant at Sr No 35 transferred to DRO as deposit works but their utilization certificates duly verified by Principal Accountant General Haryana were still awaited which may be obtained now and shown to audit
- (ii) Grants at Sr No 8 9 10 13 14 16 17 18 19 20 24 34 36 37 41 45 and 46 were utilized for the purposes for which these were sanctioned but unspent balances of Rs 166/ Rs 5739/- Rs 7538/- Rs 11905/ Rs 13299/ Rs 681/- Rs 1039/ Rs 47313/ Rs 9499/ Rs 4721/ Rs 73760/ Rs 4721/- Rs 31072

Rs 3066/ Rs 33249/ Rs 723/ and Rs 2853/ respectively were not refunded to funding agency which may be done forthwith and compliance shown to audit

- (III) Grants at Sr No 2(b) 26 40 and 47 were not utilized up to 31-3 2016 which may be utilized within the stipulated period or refunded to the funding agency and challan in support thereof may be shown to audit
- (iv) Grants at Sr No 2 3 4 7 12 15 21 23 25 27 to 32 38 39 and 42 to 43 were utilized partially Unspent amount may be utilized with the sanction of sanctioning authority or refunded to quarter concerned immediately and compliance shown to audit
- (v) Grants at Sr No 11 amounting to Rs 30 000/- was paid to Sh Sharma Municipal Engineer as advance but the same still not adjusted which may be adjusted now and compliance shown to audit
- (vi) Grant at Sr No 33 was utilized for the purpose for which it was sanctioned
- (vii) Grant at Sr No 44 was fully utilized but utilization certificate still not sent which may be sent now

The Department in its written reply stated as under

In reply to this para it is submitted that Grant mentioned at Sr No 2 relates to year 1983 no such record is traceable at this stage. However efforts are being made to trace out the record

In reply to this para it is submitted that Grant mentioned at Sr No 4 relates to year 1986 no such record is traceable at this stage. However efforts are being made to trace out the record

The Committee has desired that to keep the para pending

5 (C) GRANTS RECEIVED UNDER THE REVENUE EARNING SCHEME

The position of grants received under Revenue Earning Scheme by the Corporation upto 31 3-2016 and revenue earned their on is exhibited in **Appendix 'E"** to this report However no grant was received during the year 2016-2017 under Revenue Earning Scheme The following comments are offered in respect of these old grants

- (i) Grant of 50 000/ at Sr No 2 was utilized after the expiry of the prescribed period. The requisite Govt sanction for its utilization after the expiry date may be obtained to regularize the expenditure and compliance shown to audit.
- (ii) Rs 2 37 612 68 and Rs 1 99 400/- were spent out of the grant of Rs 5 00 000/- mentioned at Sr No 4 within the prescribed period and after the expiry of the prescribed period respectively and Rs 62 987 32 were still lying unspent. Govt sanction for the utilization of the grant after due date may be obtained now and unspent balance of Rs 62 987 32 may either be refunded to the quarter concerned or utilized with the prior sanction of the Govt and compliance shown to audit.

The Department in its written reply stated as under

In reply to this para it is submitted that Grant mentioned at Sr No 2 relates to year 1983 no such record is traceable at this stage. However efforts are being made to trace out the record

In reply to this para it is submitted that Grant mentioned at Sr No 4 relates to year 1986 no such record is traceable at this stage. However efforts are being made to trace out the record

The Committee has desired that to keep the para pending

[6] PARA NO 6 A LOANS

(A) City Zone

- (i) The position of loans as on 31 03 2017 is exhibited in **Appendix "F'** to this report. Despite repeated objections in the previous Annual Audit Reports the installments of all loans had not been repaid in the previous years. The installments of all loans had not been repaid since the year 1981-82 which ultimately resulted in accrual of penal interest due to non payment of installments in time. This being serious is brought to the notice of Government for fixing responsibility. It may be ensured in future that the installments of loans are invariably made by due dates along with over due installments.
- (ii) Vide memo Nó MC/A/085502 dated 14 2 99 of Director Urban Local Bodies Haryana loan amount of Rs 16 06 647/ appearing at Sr No 61 of "Appendix F' was deposited with LIC of India on account of repayment of installments of LIC Loans and Sr No 61 sanctioned grant-in aid to Municipal Council and were later on converted into loan vide Govt Memo No 47/28/86/5CI dated 5 7 89 and Rs 1606647/- were adjusted by the Excise and Taxation Deptt out of Excise payable to the Council for theyear 1991-92 and also grant in aid sanctioned vide Commissioner & Secretary to Govt Hr Local Govt Deptt Letter No 47/82/99/2CI dated 22-3 90 respectively were credited to LIC of India on account of installments of loans but detail of amount deposited against each loan were still awaited which may be obtained from the LIC of India at an early date and necessary entries made in the register of loans
- (iii) Loan at Sr No 121 out of Rs 46 10 000/- Rs 14 39 630/- had not been utilized as yet which should be refunded or utilized with Govt sanction and compliance shown to audit
- (iv) The details of utilization of loan at Sr No 32 was still not shown to audit which may be shown immediately
- (v) The loan mentioned at Sr No 3 was utilized for the construction of residential quarters for safai Karamcharies but the bills in support of expenditure incurred were not made available to audit for scrutiny / verification of expenditure so incurred. The needful may be done now and shown to audit
- (vi) Rs 6 00 000/ out of loan of Rs 60 00 000/- as mentioned at Sr No 47 were yet to be transferred to the Executive Engineer PWD (Public Health) Div Ambala Cantt The same may be deposited forthwith and compliance shown to audit

- (vii) Loan of Rs 2 82 000/ at Sr No 56 was received in kind in the shape of Motor Fire Engine purchased by the Director Urban Local Bodies Haryana and supplied to the Committee in July 1985. The proper utilization certificate may be obtained from the Director Local Bodies. Haryana and shown to audit
- (VIII) Loan of Rs 10 40 698/ sanctioned shown at Sr No 57 was credited direct to the LIC of India on behalf of the Municipal Council by treating the same as loan against Municipality but the details of amount so deposited against loan is still awaited. This may be ascertained from the LIC of India at an early date and compliance shown to audit.
- (ix) The loans mentioned at Sr No 1 4 5 6 8 9 10 11 13 to 16 17 18 20 21 24 26 27 30 33 to 46 48 to 55 58 to 60 62 to 119 were transferred to PWD (Public Deptt) but statement of expenditure duly verified by the Accountant General Haryana Chandigarh along with their completion certificates were not obtained The needful may be done now and compliance shown to audit
- (x) The loan mentioned at Sr No 2 12 19 22 23 25 28 31 and 120 were utilized for the purpose for which these were sanctioned by the Govt
- (xi) The loan mentioned at Sr No 7 was refunded/ deposited in Govt account on 31 3 2004
- (XII) The loan mentioned at Sr No 29 was utilized within two years from the date of receipt but details of its utilization were not shown to audit which may be put up to audit for scrutiny

The Department in its written reply stated as under

In reply to this para it is submitted that Loan amount which was sanctioned to Municipal Council Ambala City/Sadar (Now Municipal Corporation Ambala) were directly transferred to PWD Public Health Department for execution of development work Concerned Public Health Department has been requested vide this office memo no 2675/Acctt dated 15 09 2017 & subsequent reminder no MCA/Acctt/2819 dated 28 09 2017 No MCA/Acctt/2861-62 dated 27 09 2017 No MCA/Acctt/3401 3402 dated 31 10 2017 & No MCA/Acctt/3565-66 dated 10 11 2017 to provide Utilization Certificate for the amount which was transferred as Loan to the said departmentimmediately by this office so that after submitting the same to the Government Loan amount may be got settled from the Audit Department

The Committee has desired that to keep the para pending

Sadar Zone

(b) The loan received by the Municipal Corporation upto 31 03 17 alongwith utilization and repayment position thereof are exhibited in **Appendix** 'F' to this report Repayment of loans as referred to in the said Appendix is yet to be made As such the non payment of installments of loans on due date will create extra burden on Municipal fund in the shape of penal interest to be paid as per condition of sanction of these loans Repayment of loans may be made

at the earliest Responsibility for which be fixed. The matter is specially brought to the notice of Govt, for necessary suitable action in the matter. However the position of these loans is elaborated as under

- (i) All loans at serial No 1 to 30 and 32 to 97 were transferred to Public Health Department Haryana but their utilization certificates were still not obtained The repayment of LIC loans mentioned at Sr No 22 23 25 26 29 30 and 31 was not made after 1989 90 to date and repayment of Govt loan was not made after 01 04 96 to date Therefore it is brought to the notice of Govt Taking suitable action against the official at fault as the corporation is liable to pay penal interest for delayed payment of loans and compliance shown to audit
- (ii) The loan at Sr No 31 received for the fire fighting equipment was utilized by the Director Local Bodies Haryana for the purpose of fire fighting equipment Utilization certificates duly ventied from Accountant General Haryana may be obtained and shown to audit

The Department in its written reply stated as under

In reply to this para it is submitted that Loan amount which was sanctioned to Municipal Council Ambala City/Sadar (Now Municipal Corporation Ambala) were directly transferred to PWD Public Health Department for execution of development work Concerned Public Health Department has been requested vide this office memo no 2675/Acctt dated 15 09 2017 & subsequent reminder no MCA/Acctt/2819 dated 28 09 2017 No MCA/Acctt/2861 62 dated 27 09 2017 No MCA/Acctt/3401 3402 dated 31 10 2017 & No MCA/Acctt/3565 66 dated 10 11 2017 to provide Utilization Certificate for the amount which was transferred as Loan to the saidDepartment immediately to this office so that after submitting the same to the Govt Loan amount may be got settled from the Audit Department

The Committee has desired that to keep the para pending

LOAN UNDER REVENUE EARNING SCHEME

- (i) No loan under the Revenue Earning Scheme was received by the Corporation during the period under report
- (ii) The position of loans received upto 31 03-2017 and position as on 31-03 2017 is depicted in Appendix G to this report and summarized as under -
- (a) Out of loan of Rs 2 00 000/- (Sr No 4 of the Appendix) Rs 1 33 333 32 refunded on account of repayment of loan but balance loan amounting to Rs 66 666 68 were lying unspent till today. This may either be spent now or refunded forthwith. The reasons for retaining this unnecessary liability (warranting payment of interest & penalty for non payment of repayment of instalments) were not explained suitably in terms of its sanction which may be done now & shown to audit.
- (ii) No repayment against these loans was being made since 1982 83 whereas the resources created from these loans e.g. shops/ Godowns etc. were fetching revenue in the shape of rent/ lease etc. The non repayment of these

loans instalments would obviously create liability of penal interest etc. and thus the matter deserves to be looked into for fixing the responsibility and ensuring regular repayments of these loans strictly in accordance with their terms and conditions and compliance shown to audit

The Department in its written reply stated as under

In reply to this Para it is submitted that amount of loan released under Revenue Earning Scheme relates to the year1977 1979 After making every possible efforts record is not being traced out. However, as per Audit observation loan amount was utilized for the construction of 12 23 & 15 No Shops. As far as regarding the refund of this loan amount it is stated that the said amount of installment could not be refunded due to weak financial position of M.C. Moreover, the department is not in the receipt of any demand regarding the installment till now.

The Committee has desired that to keep the para pending

[7] PARA NO 7 ARREARS

Arrears on account of rent & property tax to the tune of Rs 19 51 03 339/- are outstanding as detailed in **Appendix 'H'** to this report The tentative figures showed that demand of property tax for the year 2016 17 was not made as per norms fixed. This may be given proper attention. More strenuous efforts may be made to recover the arrears of property tax rent and other taxes expeditiously and compliance shown to audit.

The Department in its written reply stated as under

In reply to this audit para it is submitted that all the concerned branches have been directed to make efforts for the recovery of all arrears pertaining to the Property Tax & Rent of Shops As a result during Financial Year 2017 18 an amount of Rs 7 53 Crore as Property Tax & amount of Rs 4 86 Crore as Rent of Shops has been received by this office

The Committee has desired that to keep the para pending

[8] PARA NO 8 TEMPORARY ADVANCES

Temporary advances to the tune of Rs 6 93 41 323/- were outstanding as on 31 3 17 This figure is based upon the figures mentioned in the previous annual audit report. Neither the Temporary Advance Register nor the list of employees/ organization / institution in whose name the temporary advance outstanding was provided to audit. This is very vital record and the matter may be looked into for doing the needful. In case of amounts deposited with the Public Health Deptt. the expenditure statements against the deposits duly verified by the Principal Accountant General. Haryana may be obtained from the concerned Deptt. for final settlement of these advances/deposits in the Demand and Collection Register of the Corporation. The needful may be done now and compliance shown to audit.

City Zone

Sr No	Period	Govt Deptt Rs	Official (Rs)	Private (Rs)	Total (Rs)
1	For period less than six month		3647418		3647418/
2	For period exceeding six month but less than 3 years	1 28 44 251/	23 74 159/		15218410/-
3	For period exceeding 3 years	4 60 37 805/	15 89 616/	1 81 148/-	4 78 08 569/
-	Total	5 88 82 056/	76 11 193/	1 81 148/	6 66 74 397/

Sadar Zone

Period	Govt Dept /PWD etc Dept	Other Dept	Employees Individuals	Total
Upto six months		-		
Above six months but less than three years		5 83 173	8 85 119	14 68 292
Above three years	7 47 294 30	2 11 411 50	2 39 928 64	11 98 634 44
Total	7,47 294 30	7,94 584 50	11,25 047 64	26,66 926 44
			Say	26,66,926/

Grand Total

Rs 6,93,41 323/

The Department in its written reply stated as under

In reply to the adjustment of temporary advances it is submitted that out of the total amount Rs 6 93 41 323/- which is stands for adjustment out of this amount an amount of Rs 6 06 05 082/- is pending for adjustment with the PWD and other Govt Departments Efforts are being made to collect the Utilization Certificates for adjustments of these Temporary advances. As far as remaining amount of Rs 87 36 241/- is concerned the same is outstanding for adjustment against the officials/ employees and efforts are being made to adjust the said amount of temporary advances. Besides information has already been sent to the Director Urban Local Bodies. Department vide memo No MCA/Acctt/3893 dated 03 10 2016 for meeting of High Level Monitoring Committee. Hence para may please be settled.

[9] PARA NO 9 RETRENCHMENT/RECOVERIES

Rs 26 00 391/ were retrenched/ recovered in audit during the year under report. The retrenchment/ recoveries were mainly attributed to arithmetical errors wrong totalling etc. due to lack of internal check which needs to be strengthened to avoid such lapses in future.

The Department in its written reply stated as under

In reply to this audit para it is submitted that all head of the branches has been directed to be careful in future before put up any bill the audit branch

The Committee has desired that to keep the para pending

[10] PARA NO 10 PROVISIONAL PAYMENTS

Provisional payments aggregating to Rs 1 29 85 409/ as detailed below were unsettled as on 31 3 17 No efforts of any sort were made to obtain the requisite sanction from Govt All such payments may be got settled now failing which responsibilities be fixed under intimation to audit

1 City Zone Rs 1 29 08 042 45

2 Sadar Zone Rs 77 366 33

TOTAL Rs 1,29,85,408 78 (Say – Rs 1 29,85,409/)

The Department in its written reply stated as under

In reply to this para it is submitted that out of the Provisional payment of Rs 1 29 08 042 45/- against City Zone an amount of Rs 1 25 00 000/ which was paid out of MC funds towards compensate amount for land acquired has already been leased by the Govt and this amount has been credited in MC Fund on dated 19 11 2014 and 08 03 2017 Efforts are being made for settlement of remaining provisional amount

The Committee has desired that to keep the para pending

[11] PARA NO 11 EXCESS IRREGULAR AND AVOIDABLE PAYMENT

Sh Vinod Beniwal SI was placed under suspension for the period from 17 09 2015 to 11-08 2016 and was to be paid 50% of salary as subsistence allowance but he had been paid full salary with allowances consulting into excess amount of Rs 20 356/- during his suspension period So the matter is brought in to the notice of the Commissioner Municipal Corporation Ambala to look into to recover the same from Sh Vinod Beniwal SI and compliance shown to audit

The Department in its written reply stated as under

In reply to this Para it is submitted that an amount of Rs 20 356/ has been Deposited by Sh Vinod Behniwal Sanitary Inspector vide G 8 No 811/22 dated 08 06 2018

[12] PARA NO 12 SHORT RECOVERIES/ NON RECOVERIES AND LOSS OF REVENUE

(i) While checking the record of agriculture land of the Gram Panchayats as detailed below which were merged in the Municipal Corporation Ambala the agriculture lands were not leased out since long as mentioned in column No 5 and thus it seems that Corporation has suffered loss to the tune of Rs 13 05 900/ approximately due to non lease of agriculture land

Sr No	Name of village and plot No	Area of land	Amount on which leased out on previous year Rs	Year since the land was not leased out	Total years for which land was not leased out	Amount of loss of revenue Rs
1	2	3	4	5	6	7
1	Kakru Plot No 1	2 Arce 2 Kanal 15 Marla	14 000/	2010 11	7 years	98 000/
2	Kakru Plot No 2	2 Acre	24 200/	2015 16	2 years	48 400/
3	Sounda Plot No 2	2 Acre 4 Canal 15 Maria	17 300/	2015 16	2 years	34 600/
4	Jandli Plot No 1 to 10	11 Acre 2 kanal 13 marla	1 60 700/	2010 11	7 years	11 24 900/
_					Total	13 05 900/

This is brought to the notice of Director Urban Local Bodies Haryana Panchkula / Commissioner Municipal Corporation Ambala for taking suitable action All agriculture land may be leased out immediately to avoid further loss to the Corporation besides taking suitable action against the official at fault and compliance shown to audit

The Department in its written reply stated as under

In reply to this Para it is submitted that efforts were made to lease out the land of gram Panchayats which were included in Municipal Corporation Ambala from time to time by this office. Due to showing of less interest by the parties at site no action was taken to finalize the Auction for the period mentioned in this Para. Accordingly there is no fault of any official in this regard Proceeding of the Auction process recorded at site is enclosed herewith.

(ii) On checking the log book of the vehicles of fire brigade it was noticed that the fire vehicles were utilized out of municipal limits but recoveries amounting to Rs 37 800/ as details in were not made. The same may be recovered at the earliest and credit shown to audit.

The Department in its written reply stated as under

In reply to this Para it is submitted that after the constitution of Municipal Corporation. Ambala on dated 17 03 2010 27 Gram Panchayats adjoining the limit of Municipal Corporation. Ambala was included in Municipal Limit. On the persual of the record it has been noticed that Fire Vehicles were sent in the said Gram Panchyat areas in the public interest and to avoid Human Loss. However notices for the recovery of Fire Call Charges have been issued to all the Gram Panchayat as well as individual persons. On the receipt of Fire Call Charges said amount will be credited in Municipal Fund.

The Committee has desired that to keep the para pending

(iii) The contract for removal of dead animals within Municipal limits for the year 2016 17 was not auctioned and the corporation has suffered a loss of revenue. This is brought the notice of Commissioner Municipal Corporation Ambala for suitable action into the matter and compliance shown to audit.

The Department in its written reply stated as under

Due to some reason contract for lifting of dead animal from the Municipal Corporation limit during the year 2015 16 was not allotted. However the said contract has been allotted to the contractor @Rs 4 00 000/ during the year 2016 2017 & amounting to Rs 7 25 000/- for the financial year 2017 18 Hence para may please be settled

The Committee has desired that to keep the para pending

(iv) While checking the License Register it was noticed that licenses of contractors/plumbers/ Architect/ Contractors/Drafts Man were not renewed from the year 2004-05 to 2016 17 which resulted into loss of revenue to the Corporation Fund This is brought to the notice of Commissioner Municipal Corporation Ambala to look into the matter and necessary steps may be taken to issue the licenses to the concerned professionals and compliance shown to audit

The Department in its written reply stated as under

In reply to this Para it is submitted that Annual License Fee from the Contractors & Architects are being received whereas regarding the License Fee of the Plumbers it is stated that Plumbers are working with the PWD Public Health Department from the transfer of water supply/ sewerage to the Public Health Department

(v) The Municipal Corporation neither did any survey nor maintained requisite record such as application received for permission of cable network installed Dish Antenna by operators Registered cable consumer number with each operator and Automatic Teller Machine (ATM) available in the town as envisaged in Haryana Urban Local Bodies Department notification No SO 88/11 A 24/ 1973/ Ss 200 and 214/2007 dated 31-10 2007 There was no fee charged by the Municipal Corporation during the year 2015 16 This was not satisfactory. The non implementation of Haryana Municipal (Laying of Communication Cables and Erection of Dish Antena) by Laws. 2007 which were resulted into recurring loss of revenue to the Corporation Fund. This is brought to the notice of Commissioner Municipal Corporation. Ambala for suitable action into the matter and compliance shown to audit.

The Department in its written reply stated as under -

In reply of this para it is stated that regarding the ATM installed in the limit of MC area survey has been completed. There are 43 ATM installed in MC Area out of this license fee from the 13 nos of ATM has already been recovered mounting to Rs 4 72 714/ and remaining concerned. Bank who hold ATM notices have been issued for an amount of Rs 1 29 286. As far as regarding survey of cable Operator the resolution in this regard has not been passed by the House.

The Committee has desired that to keep the para pending

(vi) The Municipal Corporation was not maintaining Demand and Collection Register of Tower installation in Municipal Corporation areas. The details of companies who installed the tower in Municipality area. License Fee annual renewal fee etc. were also not maintained which was against the Urban Local Bodies. Department notification No. 3/7/2003/R1 dated 11.11.2009 resulting into heavy loss of revenue to the Municipal Corporation fund. The same may be maintained amount may also be worked out and recovered from the concerned. Tower Companies/firms or from the official at fault. This is brought to the notice of Commissioner. Municipal Corporation. Ambala to look into and suitable action may be taken into the matter and compliance shown to audit.

The Department in its written reply stated as under

In reply to this Para it is submitted that concerned Branch has maintained the Demand & Collection register of Tower installed in Municipal Corporation area Moreover the concerned branch has maintained the list of all Towers installed in Municipal Corporation area in compliance of this direction the concerned branch has issued notices to the tower owners. An amount of Rs 89 Lacs has been received from 55 nos of Tower companies

The Committee has desired that to keep the para pending

(vii) The implementation of Haryana Govt Urban Local Bodies letter No 23/3/87 5C (i) dated 13 05 1992 read with Director Urban Local Bodies Haryana memo No 5 A/93/6169 dated 16 05 2000 regarding recovery of one Paisa/five Paisa respectively per unit of electricity consumed by inhabitants

within the Municipal limits was made by the Haryana Vidut Prasaran Nigam Ltd but details i e total amount collected by the Nigam amount deposited in the bill and balance outstanding were not put up to audit for necessary check. The requisite record may be maintained now and amount may be worked out and recovered from Nigam and compliance shown to audit.

The Department in its written reply stated as under

In reply to this Para it is submitted that an amount of Rs 2 33 47 120/ recovered from UHBVN as Municipal Tax and the same was adjusted against the Electricity Bill Rs 4 15 23 738 was received (as per detail provided by the UHBVN from the Government and the same was also adjusted against the Electricity Bill Now the balance stands NIL Hence para may please be settled

The Committee has desired that to keep the para pending

(VIII) At the time of formation of Municipal Corporation Ambala in the year 2010 some Gram Panchayats were included in the Municipal Corporation Ambala. The records relating to transfer of assests and liabilities of these, Gram Panchayats were not put up to audit for necessary check. Moreover revenue records of sources like lease/auction money agricultural land & fish pond license /renewal fee of Mobile Towers Companies etc of these Gram Panchayats were also not put up to audit for necessary check. This is brought to the notice of Commissioner Municipal Corporation Ambala for suitable action into the matter and compliance shown to audit.

The Department in its written reply stated as under

In reply to this Para it is submitted that after the constitution of Municipal Corporation Ambala 27 Gram Panchayats adjoining with the limit of Municipal Corporation Ambala were included in Municipal Corporation Record relating to transfer of Assets & Liabilities of these Gram Panchayats were transferred to Municipal Corporation. The record concerned is being put up before the Audit for necessary check.

The Committee has desired that to keep the para pending

[13] PARA NO 13 DISPOSAL OF OBSOLETE ITEMS OF STOCK, STORE AND MACHINERY

As already pointed out in previous Annual Audit Reports that the large number of items such as Tractor Trolley and Road Roller etc were purchased during the previous years and these items of store/ stock and machinery become unserviceable with the passage of time. The due prudence required that the items which had become useless due to wear and tear should have been disposed off in open auction so that considerable income would have been fetched. But it had been noticed that items of stock/ store and machinery were laying ideal/unused/junk and even in open exposed to the climatic whether are diminishing their value day by day. For instances, the unserviceable vehicles. No. HNE 87. Truck. No. HYA 6441 tractors. No. HYA-9680, 4719 &HRE 2340 were lying with the Municipal Corporation which may be got condemned and auctioned. It is therefore stressed that the list of obsolete items of store and machinery may be prepared and put to open auction.

immediately in view of the Commissioner and Secretary to Govt. Haryana letter No. 11/6/91 4 Ed. 11/2002 dated 8/4/2002 so that these may not further deteriorate in value. The state of affairs is specially brought to the notice of the Commissioner. Municipal Corporation Ambala for taking suitable action into the matter and necessary directions may be issued to the Municipal authorities for doing the needful under intimation to audit.

The Department in its written reply stated as under

In reply to this Para it is submitted that concerned Branch has been directed to take immediate action for the disposal of unserviceable items and compliance will be made accordingly

The Committee has desired that to keep the para pending

[14] PARA NO 14 HOUSE TAX

The Department in its written reply stated as under

In reply to this Para it is submitted that demand of House Tax/ Property Tax of Commercial/ Residential buildings has been carried over from the year 2003-2004 to 2009 2010 and is being got checked by the Audit Further w e f 2010 2011 New Property Tax policy was introduced and contract thereof was given M/s C E. Infosystem. New Delhi and later on to M/s Perfect Webtech Pvt Ltd. New Delhi. W e f. 2010-2011 to the 2016 17. Said record is being maintained by the concerned firm. The demand of House Tax has been Worked Out and notices have been issued by the concerned branch.

The Committee has desired that to keep the para pending

(ii) As already pointed out in previous Annual Audit Reports and in view of the provisions of Section 63 of the Municipal Act 1973 Assessment Register is to be maintained in prescribed form T S I containing columns 1 to 7 having particulars of all buildings of lands liable to tax together with the names and addresses of the owners or occupiers thereof the annual value area of frontage thereof according to the nature of tax payable thereon but the Assessment Register was not maintained on prescribed form Similarly Demand & Collection Register was also required to be maintained in form T S 5 as per provisions contains in Para VII 5 of Municipal Account Code 1930

The Department in its written reply stated as under

In reply to this Para it is submitted that wef 2010-2011 to onwards contract has already been given to M/s CE Infosystem New Delhi & M/s

Perfect Webtech Pvt Ltd New Delhi to maintain the Assessment Register required u/s 63 of the Municipal Act 1973 and the concerned firm is maintained such register. Prior to this the said Assessment Registers were maintained by the Municipal Council at own level.

The Committee has desired that to keep the para pending

(iii) While checking the posting of House Tax for 2007 08 of City Zone in the Demand and Collection Registers of the various wards it was noticed that the Corporation is maintaining computerized House Tax Assessment/ Demand and Collection Register on a format not prescribed under rules since 2000 01 till today instead of maintaining Register on prescribed Register form i.e. TS 1 and TS 5 etc. Accuracy of computerized Register particularly Demand and Collection Register could not be proved because of the reason that there were no prescribed monthly collection column as per computerized register therefore horizontal/ vertical totals could not be stuck and page wise accuracy of Demand and Collection Register could not be checked. There were cuttings/ over writing/ additions/ alterations etc. on the computerized performa without proving the accuracy of Demand and Collection Register. The occurrence of short/ less realization even embezzlement cannot be ruled out.

The Department in its written reply stated as under

In reply to this Para it is submitted that concerned firm has been asked that in future House tax Assessment/ Demand & Collection Register should be on a prescribed format

The Committee has desired that to keep the para pending

(iv) The supplementary assessment of newly constructed buildings in the subsequent years was also not conducted Objection Register of House Tax assessment as required vide Rule VII of Municipal Account 1930 in form TS 2 was not maintained to verify the accuracy whether objection were received and disposed off by subcommittee. The same may now be maintained and brought upto date and shown to audit

The Department in its written reply stated as under

In reply to this Para it is submitted that concerned firm has been asked to ensure supplementary assessment of the newly constructed buildings so that objection register of house tax assessment as required vide Rule VII of Municipal Account 1930 in form TS-2 be issued to the new assesses

The Committee has desired that to keep the para pending

(v) While checking the posting of House Tax for 2004 05 in the Demand and Collection Register of the various wards of Sadar Zone it was noticed that the Corporation (then Council) is maintaining computerized House Tax Assessment/Demand and Collection Register on a format not prescribed under rules since its inception 01 02 2001-2002 onwards instead maintaining Register on prescribed Register form namely TS 1 and TS 5 etc - Accuracy of computerized Register particularly Demand and Collection Register could not be verified because of the reason that there were no prescribed monthly collection columns as per computerized register. Therefore horizontal/ vertical

f

totals could not be struck and page wise accuracy of Demand and Collection Register could not be checked. There were cuttings over writings/additions/alterations etc. on the computerized Performa without proving the accuracy of Demand and Collection Register. Necessary certificates as pointed out in previous annual audit reports were not given. The balances of each page may be worked out individually so that the corporation may be in a position to know the actual demand/collection and amount due to be recovered at the end of financial year. The above mentioned omission may be rectified and record brought upto date and shown to audit.

The Department in its written reply stated as under

In reply to this Para it is submitted that we f 2010-2011 to onwards contract has already been given to M/s C E Infosystem New Delhi & M/s Perfect Webtech Pvt Ltd New Delhi to maintain the Assessment Register and concerned firm is maintained such register Prior to this the said Assessment Registers were maintained by the Municipal Council at own level Further concerned branch has also been directed that balances of each page should be worked out individually and carried over such in the next year to avoid any loss

The Committee has desired that to keep the para pending

[15] PARA NO 15 Rent

(i) While checking the rent register of shops it was noticed that some shops of Municipal Corporation are laying vacant for the last many years resulting in to considerable heavy amount of loss of revenue to the Corporation This is brought to the notice of Commissioner Municipal Corporation Ambala to look into the matter and auction of the vacant shops may be made on rent immediately to avoid any (further loss of revenue to the Corporation and compliance shown to audit

The Department in its written reply stated as under

In reply to this Para it is submitted that efforts were made time to time to given the vacant shops on rent basis by fixing Auction. Due to not availability of interested tenants these vacant shops could not be given on rent. However again efforts will be made to give the said shops on rent basis.

The Committee has desired that to keep the para pending

(ii) The instructions of the Govt Urban Local Bodies Haryana issued vide No 8/14/2009-6K-1 dated 31 3 2009 regarding depositing of rent of Municipal Shops given on lease/rent by 7th of each month failing which charging of penalty of @Rs 50/ per day up to two months and thereafter interest @12% from the tenants were not enforced/ recovered. This resulted into heavy loss of revenue to Corporation. Responsibility for which may be fixed and these instructions be enforced immediately.

The Department in its written reply stated as under

In reply to this Para it is submitted that concerned Branch has been directed to implement the instructions issued by the Govt vide memo No 8/14/2009 6K 1 dated 31 3 2009 regarding depositing of rent of Municipal

Shops given on lease/rent by 7th of each month failing which charging of penalty of @ Rs 50/ per day up to two months and thereafter interest @12% from the tenants be charged

The Committee has desired that to keep the para pending

(III) While checking the rent register of shops it was noticed that some shops of Municipal Corporation are laying vacant for the last many years resulting in to considerable heavy amount of loss of revenue to the Corporation This is brought to the notice of Commissioner Municipal Corporation Ambala to look into the matter and auction of the vacant shops may be made on rent immediately to avoid any (further loss of revenue to the Corporation and compliance shown to audit

The Department in its written reply stated as under

As per query regarding vacant shops of Municipal Corporation Ambala Shops are not in proper condition (khandar) for auction so it harms the shopkeepers of Municipal Corporation. So we are going to make this shops to be renovated by M E Branch. So that Rent Branch is going to make the auction procedure of shops of Municipal Corporation after the process of M E. Branch.

The Committee has desired that to keep the para pending

[16] PARA NO 16 - MISCELLANEOUS

(i) The computerized G 8 receipt issue system was started w e f 08 07 15 in this system a nodal point was required to be provided to audit to issue the on line G 8 Book to the concerned employee But nodal point was not provided to audit as yet. In addition to this, there were some short, comings in this system as detailed below.

The Department in its written reply stated as under

In reply to this para it is submitted that regarding the issue of online G 8 Books nodal points has already been informed to the audit and every G 8 are approved by the Audit after issuance to the CFC

The Committee has desired that to keep the para pending

(a) The computerized G 8 receipts were being issued by the staff employed by the company Perfect Web Tech without any signature on the receipt These potential value receipts are not authenticated without the signature of dealing- assistant of Corporation Thus the G 8 Potential value receipts were required to be signed along with named stamp

The Department in its written reply stated as under

in reply to this para it is intimated that G 8 receipt are being issued online and all the staff are being directed that in future all G 8 receipt should be signed by the concerned Clerk after issuance

The Committee has desired that to keep the para pending

(b) The receipts were being issued on a simple white paper marked with original and duplicate whereas the duplicate copies were required to be

issued in carbon copy with different colored bond paper used for original & duplicate receipt separately

The Department in its written reply stated as under

In reply to this para it is submitted that as per Govt guideline to provide facility of the online system to the general public this system is in continue and as per Digitalization Scheme this is much authenticated record and the same cannot be tampered

The Committee has desired that to keep the para pending

(c) The G 8 potential values receipts were being issued on the name of Corporation employees in this regard entry in a G 8 Issue Register was required to be made along with signature of issuing authority but no such register was being maintained by the Corporation

The Department in its written reply stated as under -

In reply to this para it is submitted that a separate register for online G 8 receipt is being maintained in future showing issue entry of G 8 to the concerned official Branch Wise

The Committee has desired that to keep the para pending

(d) G 8 potential value receipts were required to be issued separately for various purposes such as Property Tax Rent Death & Birth Domicile copying fee RTI RTA and separate Challans be prepared on G 9 to deposit the income with the cashier so that record of income under various heads is maintained separately

The above mentioned short comings have not been attended as yet so the matter is brought to the notice of the Commissioner Municipal Corporation Ambala for the needful done

The Department in its written reply stated as under

In reply to this para it is submitted that online G 8s were already issued branch wise under various heads such as Property Tax Rent Birth & Death Etc

The Committee has desired that to keep the para pending

Periodical physical verification of movable and immovable. properties required to be conducted after three years as per rule XVII 12 of the Municipal Account Code 1930 but it was observed that in spite of repeated emphasis from audit and also pointed out in Annual Audit Reports for the years 2001 02 to 2013 14 the needful was not done by the Corporation with the result the misuse and adverse possession of the property cannot be ruled out The physical verification of movable and immovable property may be got carried out immediately and result be recorded in the concerned stock register under intimation to audit Moreover Used up receipt books G 8 having potential money value of house tax Rent and other branches were not returned to the store after recording the certificate on the last foil of each receipt that the amount collected through the receipt book was duly credited into Municipal Fund rather these are being kept by the concerned branches or officer/official which was against the Rule 1 5 of Municipal Account Code 1930 and in spite of repeated Audit requisitions/Paras/audit objections the Municipal administration was not making any effort towards this aspect. The matter is brought to the notice of the Commissioner Municipal Corporation. Ambala for suitable action & compliance shown to audit.

The Department in its written reply stated as under

In reply to this Para it is submitted that this record is old such one and efforts are being made to trace out the record after that physical verification of the movable & immovable property should be ensure every after three years Further submitted that concerned official have been directed to ensure the used G 8 and other potential money value books be deposited with the storekeeper

The Committee has desired that to keep the para pending

(iii) The reconciliation of the Municipal Provident Fund Accounts was not done since 2/2013 even the postings in the individual accounts liability account register etc were not made. The needful may be done now and compliance shown to audit.

The Department in its written reply stated as under

In reply to this Para it is submitted that all the posting to the individual accounts of each employee of Municipal Corporation has already been made and in PF Register as well as Liability Register and that has also been checked by the Audit upto date Regarding Reconciliation of the Municipal Provident Fund Account after 02/2013 action has been taken and the same should be put up before the audit for necessary check

The Committee has desired that to keep the para pending

(iv) While checking the license U/s 128 of Haryana Municipal Act 1973 it was noticed that the record of Licenses in Forms L1 & L2 were not maintained & the same may be maintained forthwith duly verified from the competent authority and ensure that there was no leakage of income through this source. The needful may be done now besides taking suitable action against the officer/officials at fault and compliance shown to audit.

The Department in its written reply stated as under

In reply to this Para it is submitted that concerned Branch has maintained L1 & L2 register as required u/s 128 of Haryana Municipal Act 1973 the said record will be put up in audit shortly for necessary check

The Committee has desired that to keep the para pending

(v) Municipal Administration failed to manage the preparation of compost from the garbage collected in the city daily. The plant for disposal of garbage is under installation at Patwi village (Ambala) but strenuous efforts were not made to complete the plant. The matter is brought to the notice of Commissioner Municipal Corporation. Ambala that the necessary steps may be taken to expedite the work for early completion to avoid further hazardous environment and compliance shown to audit.

The Department in its written reply stated as under

In reply to this Para due to Court Proceeding pending against the running of Solid Waste management Plant at Village Patvi Administration was failed to manage the preparation of compost from the garbage collected in the city daily. Now the said Court proceeding has been decided and it will be in running condition very shortly.

The Committee has desired that to keep the para pending

(vi) As per instructions issued by the Principal Secretary to Govt Haryana Urban Local Bodies Department vide Memo No 16/32/2013-2CI dated 16 09 2013 it was decided to implement the instructions issued by the Finance Department Haryana vide letter no 1/1/2004-1 Pension dated 4th December 2008 and letter No 2/47/2007-1 Pension 2nd March 2010 No 2/22/2010 1 pension 12th October 2010 letter No 2/47/2007 1 Pension dated 29th April 2011 regarding New Pension Scheme on the employees of Municipal Corporation but these instructions were not implemented by the Municipal Corporation Ambala This is brought to the notice Director Urban Local Bodies Department Haryana/ Commissioner Municipal Corporation Ambala to look into the matter and strenuous efforts may be made to implement the Govt instructions immediately and compliance shown to audit

The Department in its written reply stated as under

In reply to this Para that as per office record New Pension Scheme has been implemented on the employees of Municipal Corporation Ambala and the NPS contribution of registered employees with CRA is being deposited in their respective accounts vide DDO registration No SGV211182D whereas the registration of remaining eligible employees is in process. It is therefore requested toconsider above reply and para may please be settled

The Committee has desired that to keep the para pending

(VII) As per Section 73 of Haryana Municipal Corporation Act all money payable to the credit of Corporation Fund shall be received by the Commissioner and shall be forthwith paid into any nationalized bank or in a treasury of the Government or any other bank approved by the Government in this behalf But Corporation is maintaining Accounts/FDRs in various banks/private banks as detailed in appendix I which is against the provision of Act ibid. It is brought into the notice of the Commissioner Municipal Corporation Ambala for suitable action and compliance shown to audit

The Department in its written reply stated as under

In replay to this para it is submitted that all the accounts relates to Municipal Funds are opened in Nationalize Bank. Hence para may kindly be dropped. In addition to above it is also pertinent mention here that Grant-in-aid amount in crore are being kept in some private banks as per the order of the then Commissioner Municipal Corporation (copy enclosed). But soon as per section 73 of Haryana Municipal Corporation Act. all money will be deposited in the Nationalized Bank.

(viii) As per Govt instructions 1% cess was being realized on building plans by the Corporation but the same were not being deposited with the Secretary Haryana Building and Other Construction Workers Welfare Board Chandigarh It is brought into the notice of the Commissioner Municipal Corporation Ambala that the concern officer /official may be directed that 1% cess collected from the concerned building plan applicants till date may be worked out and deposited to the quarter concerned immediately and compliance shown to audit

The Department in its written reply stated as under -

In reply to this Para it is submitted that 1% Cess charges are being realized on the building plans as well as contractor bills. Amount of this 1% cess charges of contractor bills is being deposited regularly with the concerned Labour Department whereas 1% cess charges (Total amounting to Rs 4 24 91 812/) on building plan will be deposited with the concerned department on the availability of the funds

The Committee has desired that to keep the para pending

(ix) General cash book for the year 2016 17 was not reconcile with the bank pass book which was a serious lapse on the part of concerned employee The same may be done now and compliance shown to audit please

The Department in its written reply stated as under

In reply to this Para it is submitted that Reconciliation of the General Cash Book has been made up to April 2018 and the same is being checked by the Audit

The Committee has desired that to keep the para pending

IMPRIVEMENT TRUST CELL

[17] PARA NO 17 LAST AUDIT REPORT

No action was taken to settle the long outstanding audit objections/Paras of last Audit Report. Even its annotated copy thereof was not prepared & submitted to this office so far. This was not satisfactory. Strenuous efforts were required to be made to get these old outstanding audit objections/paras settled early which may be adhered to now as required vide. Rule 14(2) of The Punjab Improvement Trust Rules. 1939. However the position of the outstanding audit paras as on 31 03 2016 is depicted in to this report.

The Department in its written reply stated as under

In this regard it is submitted that Improvement Trust Ambala was merged in Municipal Corporation Ambala vide Govt Letter No 1/49/2003 1 II dated 20 10 2015 Financial Funds which was available with Improvement Trust Ambala amounting to Rs 3 43 18 554/ was transferred to Municipal Corporation Ambala by way of FDs Bank Account Pass Book This amount was credited in Municipal Fund in February 2016 As per Govt Instructions Improvement Trust working as separate cell No such record pertaining to the Audit Report has been received from the Improvement Trust Moreover it is

also intimated that some of the record of Improvement Trust has been reported as theft. FIR in this regard has been lodged by the Municipal Corporation Ambala with the Police Department vide memo no MCA/6815/CMC dated 30.06.2017. Report thereof in the said FIR is still awaited after the receipt of the report action will be taken accordingly to settle the said Audit observation.

The Committee has desired that to keep the para pending

[18] PARA NO 18 CONCLUSION

Disposal of last audit report was not satisfactory (Part I) Huge arrears of municipal revenue were outstanding (Para-7) Adjustment of temporary advances and settlement of provisional payments were still not made (Para 8 and 10) Retrenchments Short recoveries/ Non recoveries and losses were noticed (Para 9&12) Disposal of obsolete items of stock store and machinery House Tax Rent (Para-13 to 15) were noticed and miscellaneous irregularities were noticed (Para 15) Further action taken on the last Audit Report on the account of Improvement Trust Cell was not satisfactory (Para 16) Accounts stand in need of more improvement and closer supervision

The Department in its written reply stated as under

In reply to Conclusion it is submitted that reply for the disposal of Audit Report was sent on the basis of actual record available with this office. For the recovery of Huge amount of arrears fully efforts are being made and regarding the adjustment of Temporary Advances settlement of Provisional Payments retrenchments short recoveries/ Non recoveries and losses which were in the notice of the office action is being taken by the office

The Committee has desired that to keep the para pending

REPORT

ON

THE AUDIT AND INSPECTION NOTES ON THE ACCOUNTS OF MUNICIPAL COUNCIL, GOHANA FOR THE PERIOD FROM APRIL, 2016 TO MARCH, 2017

The Committee scrutinized the Audit and Inspection Notes on the Accounts of Municipal Council Gohana for the period from April 2016 to March 2017 audited by the Director Local Audit Haryana as under

[1] PARA NO 1 Last Audit Report

Action taken on the last audit report was not satisfactory Annotated copy showing the action taken thereon as required vide Rule XVII 17(2) (e) of the Municipal Account Code 1930 was neither prepared nor sent to this office. The matter is brought to the notice of the Director Urban Local Bodies Haryana for issuing directions to the municipal authorities for taking immediate steps for the settlement of outstanding paras pending since long particularly to the cases of non recoveries and losses to the municipal revenues. However, the position of the outstanding paras is exhibited in Appendix A to this report.

The Department in its written reply stated as under

Peply to the Para is given in Appendix A attached

The Committee has desired that to keep the para pending

[2] PARA NO 2 RECORD NOT PUT UP

The record as detailed in Appendix. A I was again not put up despite repeated objection / requisitions. Due to non production of record there are chances of concealment misappropriations and embezzlements of Municipal fund, which could not be ruled out. The record in question may be made available to audit as early as possible.

The Department in its written reply stated as under

Reply to this para is given in annotated form as per appendix A1 attached

The Committee has desired the Municipal Council Gohana to settle this issue by holding a meeting of the Authorities of the Municipal Council, Gohana with Director, Local Audit, Haryana and to keep the para pending

[3] PARA NO 3 - GRANTS

(a) The position of grants received during the year 2016-17 is exhibited in Appendix-B to this report. All the grants shown at sr. no. 1 to 20 were remained unspent as on 31 3 17 The same may be refunded or utilized as per norms prescribed.

The Department in its written reply stated as under

- (a) All the grants received during 2016 17 have been utilized as per norms prescribed by the Govt
- (b) The position of grants received upto 31 3 16 and their unspent balances as on 31-3 17 is exhibited in Appendix C to this report and are commented as under
- (i) The Grants at sr no 1 to 20 22 24 to 27 29 to 39 41 to 59 and 73 were deposited with PWD(PH)(B&R)/HSRDC for execution of water supply sewerage scheme development works/roads But the utilization certificates statement of expenditure duly verified by the Principle Accountant General Haryana were still not received which may be obtained now and shown to audit

The Department in its written reply stated as under

The record related to these grants is being traced in the office as it relates more than 45 years old period. The concerned departments will be contacted thereafter

(ii) The expenditure in respect of grants at serial no 21 and 28 was not admitted in audit for want of administrative approval and technical sanction of work and consumption account of materials so purchased the requisite sanction may be obtained now and put up to audit

The Department in its written reply stated as under

Ex post facto sanction will be obtained

(iii) The expenditure in respect of grants at Sr No 23 was incurred without getting the bills pre audited. The relevant vouchers/record may be produced to audit to verify the correctness of expenditure incurred.

The Department in its written reply stated as under

This grant was received for the purchase of Sewer cleaning machine and no separate sanction was required in the case

(iv) The unspent balance of grants ar Sr no 40 amounting to Rs 791912 95 may either be refunded to govt or utilize as per decision of the court after obtaining necessary sanction from competent authority

The Department in its written reply stated as under

This grant relates to the period more than 17 years. Record is being traced out and submitted in audit very soon.

(v) The expenditure in respect of grants as Sr No 66 to 72 and 74 to 76 was fully utilized for the purpose these were sanctioned and utilization certificates were issued

The Department in its written reply stated as under

UC s have already been sent. The para may be dropped

(vi) The expenditure in respect of grants at Sr No 62 65 84 85 and 96 were partly utilized. The balance may be utilized within the stipulated period or refunded to govt

The Department in its written reply stated as under

The grant at sr no 62 will be expended for purchase of sanitation equipments under SBM as the committee has already passed the resolution in the meeting dt 02-5 2018 for sr no 65 the case has been sent for time extension Sr No 84 85 and 96 have been fully utilized

(vii) The grants at Sr no 61 63 64 83 and 86 to 88 were lying unutilized These may be utilized or refunded to the govt

The Department in its written reply stated as under

For the utilization of grants at sr no 61 63 64 the committee has passed resolution in the meeting dt 02 5 2018 for purchase of sanitation equipments under SBM Grant at Sr No 83 86 to 88 have been fully utilized and there UC s will be put up in audit

(VIII) The grants at sr no 60 77 to 82 89 to 95 and 97 to 99 were fully utilized but their utilization certificates were not sent as yet

The Department in its written reply stated as under

The UC have been prepared and sent to Govt after audit

The Committee has desired that the Municipal Council, Gohana to settle this Para's No (i) to (viii) by holding a meeting of the Authorities of the Municipal Council, Gohana with Director, Local Audit, Haryana and to keep the para pending

[4] PARA NO 4 LOANS

- (i) The Position of loans received and spent along with of repayment of loans upto 31 03 17 is exhibited in Appendix D to this report. The entire amounts of loans excepts at Sr. No. 15 to 17, and 23 were deposited with PWD (PH) department for execution of water supply and sewerage schemes. But the utilization certificate of expenditure duly verified by Accountant General Haryana were still awaited which may be expedited. Loans sanctioned for the years 1970.71 to 1995-1996 were written of by the Govt vide commissioner and secretary to Govt. Haryana Urban Development Deptt. Memo. No. 6.73/2004-4(k) date. 20.04.01. The payment of installment of principal as well as interest accrued stands suspended since 1996.97. The non payment of loans is brought to the notice of Deputy Commissioner Sonipat for suitable action.
- (II) No loan was raised by the council for the year 2016-17

The Department in its written reply stated as under

Loan as detailed in appendix D directly transferred by BT to PH & Engineering Dept for water supply and sewerage and the works were executed at there on level The scheme of water supply and sewerage of the city is also

with this department. Loan shown at sr no. 3.9.11.18, and 22 have been written off by the Govt. Hence the para may be dropped.

The Committee has desired that the Department has submit the detailed position to the Committee and to keep the para pending

[5] PARA NO 5 ARREARS

The position of arrears of Property & Fire Tax and shop rent for the year 2016 17 has been prepared on the basis of demand and collection supplied by the Secretary MC Gohana and outstanding arrear as per Annual Audit Report for the year 2015 16 Accordingly a sum of Rs 33245663/ were outstanding as arrear of these taxes/rent as on 31 3 17 The accuracy of the arrear as well as demand and collection could not be verified in audit due to non production/non completion of record in audit even after repeated issue of audit requisitions from time to time through this office letter No 1238 dated 18-4 16 1254 dated 6 5 16 and 1321 dated 17-10-16 Strenuous efforts should also be made to liquidate the heavy arrears at the earliest

The Department in its written reply stated as under

Out of the total recovery a sum of Rs 56 17 812/ were recovered as arrear and an amount of Rs 34 43 175/ was for the current year recovery of tax

The Committee has desired that to keep the para pending

[6] PARA NO 6 - TEMPORARY ADVANCES

Temporary advances to the tune of Rs 374505/22 as detailed in Appendix F to this report were out standing against the officials and Government Deptt as on 31-3 17 Strenuous efforts should be made to get these advance adjusted at the earliest

The Department in its written reply stated as under

Out of these advances Rs 50600/- was the amount of a grant Which is wrongly entered as advance. However the balance temporary advances shown in the appendix F are pending since a long time i.e. 7/79. Efforts are being made to get adjusted the advances.

The Committee has desired that to keep the para pending

[7] PARA NO 7 SHORT RECOVERIES /NON RECOVERIES/LOSS OF REVENUE

(i) Despite the fact that there is a proper slaughter house maintained by municipal council but no income was being realized from this source during the period 2011-12 and 2016 17 which resulted into heavy recurring loss of revenue to municipal fund. The matter may be investigated with the view to keeping the leakage of income from this source and result intimated to the audit.

The Department in its written reply stated as under

The Slaughter house is not in working condition. Hence para may be dropped

(ii) As per demand and collection register Rs 96600/- were outstanding as arrears of fire extinguishing charges against various gram panchayat firm factories and individuals for the period 2016 17 as detailed in Appendix G. The circumstances under which the arrears were not realized and efforts made in this regard may be explained. Efforts may be made to liquidate the arrear of fire extinguish charges as the financial position of committee is not so sound.

The Department in its written reply stated as under

Notices have been issued to the concerned Gram Panchayats/ individuals

(iii) The Contract of advertisement in Municipal Committee Area Gohana for the period 2015 16 to 2016 17was not given to any party. The cause for non inviting the tenders for said period besides loss suffered by the committee for this kind of inactivity may justified to audit. The responsibility of the delinquent of official may be fixed under intimation to audit.

The Department in its written reply stated as under

The contract of advertisement has now given to the agency DS Enterprises in Sept 2017 for the period Sept 2017 to August-2020 @ 6 00 Lacs per annuam and out of which Rs 450000/ have been received. The para may kindly be dropped

(iv) As per report submitted by the Secretary M C Gohana to the Director Urban Local Bodies Haryana Panchkula vide letter no 665 Dt 20 3 2017 24 nos mobile towers were exist in the municipal area. But neither proper record such as Demand and Collection register maintained nor the demand raised against the operators/companies and recovery effected. The matter is brought to the notice of Municipal Authorities to take steps in this regard and compliance shown to audit.

The Department in its written reply stated as under

As submitted by these companies there is court case (CWP No 3220 of 2014) in Punjab and Haryana High Court in the matter Further action will be taken accordingly (List attached)

The Committee has desired that the Department has submit the detailed position to the Committee of this Para's No (i) to (iv) and to keep the para pending

[8] PARA NO 8 - ELECTRICITY TAX

Even after repeated audit objections through all previous Annual Audit reports the Electricity Tax @5 paisa per unit of electricity consumed in municipal area was not paid to municipal council by HVPNL as provided in Govt letter no 23/3/87-5C(i) dated 13-5 92 read with Director Urban Local Bodies Haryana memo no 5 A/93/6169 dated 16 5 2000 But neither the account was maintained nor the demand was raised against HVPNL Even the HVPNL neither provided the figures of actual consumption nor paid/adjusted any amount on this account The HVPNL Ltd May now be approached to collect the figures of actual units consumed in Municipal area and demand

raised accordingly besides taking steps to get the amount recovered/adjusted and compliance shown to audit

The Department in its written reply stated as under -

It is pertinent to mention here that amount of electricity duty is being adjusted in Municipal Electricity bills. The para may kindly be dropped

The Committee has desired that to keep the para pending

[9] PARA NO 9 LICENCE

As already pointed out in para 15 of the Annual Audit Report for the period 2014-15 and in para 16 of the Annual Audit report of 2015 16 the Licences registers in form L 1 L 2 and L 3 as required under rules IX 2 of the Municipal Account code 1930 were not maintained for the period under report Application for issue of licences were not taken in the absence of record it could not be verified that the licences already issued in the previous years were renewed or not The maintenance of record of licence was very poor. The matter is brought to the notice of Deputy Commissioner Sonipat for issuing directions to the Municipal authorities to get the record completed and checked in audit.

The Department in its written reply stated as under -

Maintenance of License register is in process and about to complete

The Committee has desired that to keep the para pending

[10] PARA NO 10 HOUSE TAX

Inspite of objection raised in all Annual Audit Reports since the years (a) computerized House Tax Demand and Collection 2005 06 to 2015 16 registers were being maintained by the committee from the year 2000 01 and onward instead of maintaining register on prescribed forms namely TS 1 and TS 6 as per relevant rules mentioned in Chapter VII of the Municipal Account Code 1930 The accuracy of computerized register particularly demand and collection register could not be proved because of the reason that there were no prescribed monthly collection columns as per vertical total could not be struck and accuracy of demand and collection register could not be checked page wise Thus unauthorized form is used by the committee No forms other than those prescribed in rule ibid shall be used by the committee except with the sanction of Director Local Audit Haryana vide rule 1 6 of Municipal Account Code 1930 but no such sanction was obtained so far Demand Register of House Tax should be maintained in the prescribed forms or sanction of competent authority may be obtained to change the form and compliance shown to audit

The Department in its written reply stated as under

As per new house tax policy demand and collection registers have been prepared/maintained computerized. Hence the para may kindly be dropped

The Committee has desired that to keep the para pending

(b) The general assessment of house tax was conducted and finalized in 2007 effective from 2016 17 Thereafter neither general nor supplementary assessment was got conducted despite the fact that a good number of residential and commercial building are being constructed every year as per building plans approved by council All such building may now be got surveyed and demand of house tax be raised in concerned demand and collection register and recovery effected along with arrears besides ensuring the supplementary assessment for new building is conducted every year in future

The Department in its written reply stated as under

The Govt has introduced the property tax weef 2010 and the rates have been fixed. There is no provision of assessment however the or and when rates increase if any will be effected. The para may be dropped. There is no provision of supplementary assessment. However as and when rates increased if any will be effected.

The Committee has desired that to keep the para pending

(c) The post audit of House Tax/Fire Tax was pending since 2004 2005 to date due to non production of record despite issuing repeated audit requisitions no 7 9 13 22 30 5 15 and 4 dated 20 6 2017 30 7-2017 25 10 2017 24 1 2008 17 3 2008 26 5 2008 04 05 2009 26-10-2009 and 26 11 2012 respectively All the record related to assessment of House Tax posting of receipts in Demand and Collection registers bills rebate and cases of written off of House Tax etc may be traced out/arranged now year wise for necessary check in audit without any further dealy

The Department in its written reply stated as under

Computerized receipts of Property Tax have been posted in registers up to date. However the work of posting of manual receipts is in progress and put up for post audit

The Committee has desired that to keep the para pending

[11] PARA NO 11 - RENT

There is a court case with the Panchayat Samiti Gohana regarding ownership of 10 nos shops situated near Tehsil office Gohana As per previous Annual Audit Report of 2015 16 Rs 280868 were outstanding as rent since 1977 against these shops However no demand and collection of rent were prepared the year 2016 17 of these shops may be entered in the Demand and Collection register. The Municipal Authority verbally intimated that recovery is not being effected from the tenants due to the court case. Efforts may be made by the council to early conciliation/court decision and recovery of the arrear in this regard.

The Department in its written reply stated as under

There is a dispute of ownership of land between Municipality and Panchayat Samiti Gohana. The matter has been taken up with the BD & PO Gohana.

The Committee has desired that to keep the para pending

[12] PARA NO 12 MISCELLANEOUS

(a) As already pointed out in para 20(a) of the Annual Audit Report for the period 2015 16 the physical verification of the stock/ store of the committee was not done since long whereas whole of the Municipal Properties should be verified at least in 3 years as required under rule XVII 12 of Municipal Account Code 1930. The needful may be done now without any further delay.

The Department in its written reply stated as under

Physical verification of Stock and store has been conducted as required in the para

(b) Inspite of audit para 20(e) of Annual Audit Report for the year 2015 16 The inventory register showing numbers of stock/store register/files and other record was not maintained so far to keep a proper watch on the record maintained in the council The same may be maintained now brought up to date and compliance shown to audit

The Department in its written reply stated as under

The inventory register will be prepared and maintained properly

- (c) The following Bye laws were still not enforced by the committee which are major source of income. These may be enforced now. Delay may be justified and responsibility be fixed.
- 1 Dog Bye Laws 1976
- 2 Cow House Bye Laws 1978
- 3 The Haryana Municipal Howkers Bye Laws 1978
- 4 Piggery Bye-Laws 1976
- 5 Vehicles and carts by animals Bye Laws 1978
- 6 Licences of tent owners By Laws 1999
- 7 Haryana Municipal control on advertisement Bye Laws 2007

The Department in its written reply stated as under

The Concerned Bye Laws will be enforced in future

(d) Actual Payees Receipts in support of the payments made as detailed in Appendix H to this report were not obtained as required under rule XII 3 A of Municipal Account Code 1930. The same may be obtained now and shown to audit

The Department in its written reply stated as under

All the APR s have been obtained Hence para may kindly be dropped

(e) As already pointed out in para 20(j) of Annual Audit Report of 2015 16 neither the register of trees was maintained nor all the trees grown on the Municipal land were entered in and counted for maintaining its proper record as envisazed in rule XI 1 of Municipal Account Code 1930 which may be maintained now and compliance shown to audit

The Department in its written reply stated as under

The Counting of Trees of Municipal Land is in process and will be entered in tree register after completion

(f) While comparing the budgeted income with actual income for the year 2016 17 it was noticed that the income under most of the receipt heads remained much below the estimated budget provisions for the year 2016 17. This shows that either the budget estimates were inflated and unrealistic or the efforts made were lacking in achieving the goal due to pathetic administrative approach. Strenuous efforts may be made in futures to hit the target as the same will add to the financial health of the council.

Sr No Head of Account Sationed Budget Actual Income Less from sanct % of loned budget recovery

		Rs	Rs	Rs	-, -, <u>-</u> ,
1	Misc Unclassified	1700000/-	964133/	735867/	56 71%
2	House Tax	9500000/	8331811 /-	1168189/	87 7%
3	Composition	550000/	127347/	372453/	25 4%
4	Coping fee	60000/	16340/	43660/	27 2%
5	Tehbazarı fee	700000/-	505800/	194200/	72 2%
6	Dead animal contract	200000/-			100%
7	Development charges	11618000/-	4771373/-	6846627/	41%
8	Fire Charges	200000/-	96600/	103400/	48 3 %
9	Rent of Shop	11000000/	9183116/-	816884/	83 4%
10	Road Cut Charge	500000/	62114/	437886/	12 42%
11	Electricity Duty	2600000/		_	100%
12	Tower Fee	250000/	101000/	149001/	40 4 %
13	Advertisement Fee	600000/	103295/	496705/-	17 21 %

The Department in its written reply stated as under

As advised the budget for the next year 2017 18 has been prepared accordingly. Hance para may kindly be dropped

The Committee has desired that the Department discuss with the RAO while the para may be dropped and to keep the para pending

[12] PARA NO 12 Conclusion

Action taken on the last audit report was not satisfactory (part-I) Cases of Short recoveries/Non recoveries and loss of revenue were noticed (para 12) Non completion of record of licences/Taxes was noticed (para 14 15) The maintenance of accounts was poor and stand in need of improvement and closer supervision

The Department in its written reply stated as under

No need any comments/reply

The Committee has desired that to keep the para pending

General observations/ Recommendations of the Committee

समिति के सज्ञान में यह आया है कि नगर निगम गुरूग्राम फरीदाबाद सोनीपत व अम्बाला एवं नगर परिषद् पलवल में एक्सटैंडिंड म्युनिसिपल एरिया में गैर—कानूनी तरीके से एनओं सी दी जा रही है। इस कारण इन नगर निगमों और नगर परिषद् में विभिन्न प्रकार के अनिधकृत कस्ट्रक्शन के कारण विभिन्न प्रकार की घटनाये दिनो—दिन बढ़ती जा रही है। समिति द्वारा इस विषय को पिछली रिपोर्ट में भी गम्भीरता से लिया गया था। अब समिति ने यह निर्णय लिया है कि समिति इस मामले में अपने स्तर पर जाच करेगी तािक जल्दी से जल्दी इस मामले में अनियमितताओं के लिए जिम्मेदार पाये जाने वाले अधिकारियों कर्मचारियों के खिलाफ आवश्यक कार्रवाई की जा सके।

सिति ने अपनी पिछली रिपोर्ट में यह जानकारी भी मागी थी कि गुरूग्राम फरीदाबाद व सोनीपत में कॉमर्शियल बिल्डिंग्स में फॉयर सेफ्टी के लिए कितनी एनओ सीज दी गई है ? सिमिति ने यह भी कहा था कि इसके साथ ही साथ यह भी बताया जाये कि क्या इन एनओ सीज को देने के लिए निर्धारित प्रक्रिया का पालन किया गया है ? इस विषय के बारे में भी सिमिति ने अपने स्तर पर जाच करने का निर्णय लिया है।

समिति ने नगर निगम गुरूग्राम मे हाउस टैक्स से सम्बधित बहुत बड़े घोटाले के बारे में भी सम्बधित डिपार्टमेंट से विस्तरित रिपोर्ट प्राप्त हो चुकी है। समिति द्वारा इस मामले को भी गम्भीरता से लिया गया है। समिति ने हाउस टैक्स से सम्बधित घोटाले की अपने स्तर पर जाच करने का निर्णय लिया है।

समिति ने अपनी पिछली रिपोर्ट में यह भी जिक्र किया था कि नगर निगम गुरुग्राम में अनिधकृत विज्ञापनों के कारण पिछले पाच वर्षों के दौरान विज्ञापनों के माध्यम से सरकार को जो इनकम होती है उसमें भारी कमी रिकार्ड की गई है। इस बारे में सम्बधित विभाग को बार—बार कार्यवाही करने के लिए पत्र लिखने के बावजूद भी सम्बधित विभाग द्वारा इस मामले में कोई भी कार्यवाही नहीं की गई है। इस मामले में समिति को कोई सूचना भी नहीं दी गई है। समिति ने इस विषय को भी काफी गम्भीरता से लिया है। समिति ने इस विषय की भी अपने स्तर पर जाच करने का निर्णय लिया है।

इसके अतिरिक्त समिति ने सम्बंधित विभाग से यह जानकारी भी मागी थी कि सभी नगर निगमों में अधीनस्थ क्षेत्रों में मोबाईल कम्पनियों द्वारा जो टॉवर स्थापित किए गए है क्या उन सभी टॉवर्ज को लगाने की विधिवत् अनुमित नगर निगम प्रशासन से ली गई है? समिति ने यह भी कहा था कि इस मद में नगर निगम को पिछले पाच वर्षों के दौरान कितनी इनकम हुई है उसकी डिटेल्ड रिपोर्ट भी समिति को भेजी जाये। इस सम्बन्ध में भी अभी तक कोई रिपोर्ट समिति को प्राप्त नहीं हुई है। समिति ने इसे गम्भीरता से लिया है और समिति ने इस विषय की भी अपने स्तर पर जाच करने का निर्णय लिया है।

The annotated reply of the Audit Reports on the accounts of Municipal Corporation Ambala and Municipal Council Gohana for the year 2016-17 audited by Local Audit Haryana was placed before the Committee for Oral Examination

The committee has given its recommendation beside the observation given on each outstanding para in the Audit Report. The Committee further recommends that all the pending audit objections/ paras as mentioned in the different reports may be settled after arranging necessary meeting as well as production of requisite record duly complete in all respect envisaged in the audit and inspection reports with the concerned officers of Local Audit. Haryana

It may also be ensured that the observations will be meticulously implemented and progress report be submitted to the Committee

APPENDIX OF THE AUDIT AND INSPECTION NOTES ON THE ACCOUNTS OF MUNICIPAL CORPORATION, AMBALA

Brief of Audit Para (as on 13 11 2018)

Appendix A

Brief details/Audit Requisitions/Minor Objections

City & Sadar

	РН	PWD	MC	Others	Total	Reply prepared	Reply not prepared	%
More than 5 years Old	0	0	447	0	447	148	299	33
5 Years Old	0	0	105	0	105	73	32	70
Total	0	0	552	0	552	221	331	40

Direction issued to all the Branches for immediate compliance

Appendix A I

Brief details/Audit Requisitions/Minor Objections (Improvement Trust Cell)

City & Sadar

	РН	PWD	MC	Others	Total	Reply prepared	Reply not prepared	%
More than 5 years Old	0	0	70	0	70		70	0
5 Years Old	0	0	17	0	17	0	17	0 00
Total	0	0	87	0	87	0	87	0 00

Direction issued to all the Branches for immediate compliance

Appendix B Audit Requisitions issued but record not put up

City

	РН	PWD	MC	Others	Total	Reply prepared
More than 5 years Old	0	0	55	0	55	

5 Years Old	0	0	15	0	15	
Total	0	0	70	0	70	

Direction issued to all the Branches for immediate compliance

Appendix B	Audit Requisitions issued but record not put up
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Sadar

	РН	PWD	MC	Others	Total	Reply prepared
More than 5 years Old	0	0	47	0	47	
5 Years Old	0	0	0	0	0	
Total	0	0	47	0	47	

Direction issued to all the Branches for immediate compliance

Appendix C	Grants received during
	the year 2017 2018

	РН	PWD	MC	Others	Total			Work In Progress	Total	%
More than 5 years Old	0	0	0	0	0	0	0	0	0	
5 Years Old	0	0	26	0	26	1	13	12	26	54
Total	0	0	26	0	26					

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Total MC Related Para	189	83	272 76
Balance Reqest made to LAD Total to be to setttle the Para as MC refunded Amount is fully Related utilized but Sanction Para from Govt Still awaited	27	0	72
Balance to be refunded	21	0	21
	1	9	7
Request Workin made to Progress DULB to Use the Unspent Balance	1		-
Others	10	0	10
UC	18	77	95
UC received from PHE Deptt	111		111
Total	184	88	272
Others Total UC rece from PHE Dep	o	0	6
MC	64	88	0 152
PWD MC	0	0	
PHE Deptt.	111	0	17
	More than 5 years Old	5 Years Old	Total

Appendix D

Sadar Zone

	Ŧ	PWD	MC	Others	Total	Others Total UC Received UC from PH Sent	UC Sent	Reply not prepared	Reply not Request made to Balance to be prepared DULB Refunded	Balance to be Refunded	Work in Progress	Total	
More than 5 years Old	က	0	8	0	37	က	16	က	2	8	4	36	
5 Years Old	0	0	6	0	6		6	0	0		0	10	
Total	က	0	64	0	46	3	25	က	2	6	4	46	61

Appendix E

Revenue Earning Scheme upto 31 03 2018

City Zone

	PH	PWD	MC	Others	Total
More than 5 years Old	0	0	10	0	10
5 Years Old	0	0	0	0	0
Total	0	0	10	0	10

1 One Grant received on 28 03 1997 and utilized during the prescribed period

Appendix F

Loans

City Zone

	PH	PWD	мс	Others	Total
More than 5 years Old	121	0	0	0	121
5 Years Old	0	0	0	0	0
Total	121	0	0	0	121

Letter written but reply not received till date

Appendix F

Loans

Sadar Zone

	PH	PWD	MC	Others	Total
More than 5 years Old	0	97	0	0	97
	-		·	0	31
5 Years Old	U	U	0	0	0
Total	0	97	0	0	97
Letter written but reply not received till date					

Appendix G

Loans under Revenue Earning Scheme

City Zone

	PH	PWD	MC	Others	Total
More than 5 years Old	0	0	4	0	4
5 Years Old	0	0	0	0	0
Total	0	0	4	0	4

Appendix H Recovery

As per Audit Report 2018 2019

Particular	Arrear as on 01 04 2018	Demand 2018 2019	Total	Recovery 2018 2019 upto 06 06 2018	Balance as on 06 06 2018
1	2	3	4	5	6
House Tax	429934450	127200000	429934450	15054701	414879749
Rent					
Total	429934450	127200000	429934450	15054701	414879749

Appendix J

Improvement Trust (Temporary Advance Outstanding)

City & Cantt

	PH	PWD	MC	Others	Total	Advance Deposited
More than 5 years Old	0	0	0	0	0	0
5 Years Old	0	0	80	0	80	0
Total	0	0	80	0	80	0

Letter issued to Sh Suresh Miglani, Superintendent, Improvement Trust with the Direction to Submit his reply and Relevant Record

Appendix K

Improvement Trust (Arrear outstanding against the plot holders Scheme No 19 & 20)

City & Cantt

	Balance Arrear as on 31 03 2016	Recovered in the year 2016 2017		Percentage (3*100/2)	
1	2	3	4		
Scheme No 19	7297842	1252812	6045030	17 17	Scheme No 19 Notices issed by the Branch
Scheme No 12	27360750		27360750	0 00	Scheme No 12 Recovery not made due to
					court case (As per statement of Sh Suresh Miglani Supdt)
Total	34658592	1252812	33405780		

Letter issued to Sh Suresh Miglani Superintendent Improvement Trust with the Direction to Submit his reply and Relevant Record

APPENDIX OF THE AUDIT AND INSPECTION NOTES ON THE ACCOUNTS OF MUNICIPAL COUNCIL, GOHANA

APPENDIX A

			43
Detail of outstanding audit paras /objection as on 31 3 2017	para I of audit report of Municipal Committee Gohana for the year 2016 17	Reply of the Department	An amount of Rs 7 37 500/ was collected by the SDM Office (Registration Authority) The above amount was received on 22 1 15 24 2 15 30-4 15 13-5-15 28 5 15 56-15 12 6 15 20 7 15 29 7-15 21-8 15 and 14-9 15 from the SDM office The same were deposited in next working day in the Municipal fund There is no lapses for late deposited on the part of MC Authority This registration fee has been stopped now Hence para may please be dropped
dit paras /objectio	funicipal Commit	Remarks	Late Deposit of Rs 737500/ of Registration fee as detailed in Appendix I was neither investigated nor recovery of penal interest was effected from the official at fault so far
utstanding au	udit report of I	Out Standing Para No If Any	12
Detail of o	Referred to in para I of ai	Period of Audit note/Report to which objection relates	4/15 to 3/16
	Referr	Nature of Objection	Embezzlem ent/ Temporary mis appropriatio n of fund
		ro N	(a)

	- 	*
Relevent record was tried to search in the office but the same is not available in the Municipality office. However the efforts are in process	Rent of the Municipal shops has been charged at enhanced rates and also been shown to the audit	Rent of the Municipal shops has been charged at enhanced rates and also been shown to the audit
Rs 7500/ short realized on account of Development charges from Sh Mani Ram s/o Kudan Lal not yet made good	Rent of municipal shops in vegetable market was not charged at the enhanced rates	Rent of municipal shops near tehsil office as detailed in para were still not recovered from the Tenants nor any action taken against the tenants as per term and condition
11(m)	13(11)	12(III) 12(III)
4/98 to 3/99	4/82 to 3/83	4/87 to 3/88 4/97 to 3/98
Shorts recoveries Non recoveries and loss of revenues		
(q		

Request for obtaining the last audit note for the period 4/98 to3/99 has been made vide letter no 4294 dated 31-10 2018. As and when the copy of audit notes received the due reply will be given accordingly.	नगरपरिषद गोहाना ने अपने प्रस्ताव क्रमाक 4 दिनाक 11/06/1992 द्वारा श्री रामरतन को सरकार के पत्र क्रमाक 82,628,843 कजामक 11.051992 की पालना मे प्रुरानी अनाज मण्डी के प्लेटफार्म पर 750 वर्गफुट भूमि लीज पर दी जानी अनुमोदित की गई थी तथा इस भूमि का किराया सरकार के पत्र क्रमाक 82,30280.22 कजामक 25.06.1987 मे दिये गये निर्देशानुसार मुठ 16875/रु वार्षिक निर्धारित किया गया था। इसकी पालना मे श्री रामरतन द्वारा 01–06–1993 से 31–05–1994 तक एक वर्ष की अवधि की लीज मनी नगरपरिषद कार्यालय मे जमा करवा दी तथा लिखित मे आवेदन पत्र दिया कि उसने किराया कम करवाने के लिए सरकार के पास अनुरोध किया है और जो भी लीज मनी सरकार द्वारा निर्धारित की जायेगी उसके अनुसार वह लीज मनी जमा करवा देगा परन्तु सरकार द्वारा अपने पत्र कार्याल के पास अनुरोध किया है और जो भी लीज मनी सरकार द्वारा निर्धारित की जायेगी उसके अनुसार वह लीज मनी जमा करवा देगा परन्तु सरकार द्वारा अपने पत्र काराक 8/34/2002–6क 1 दिनाक 16–05–2003 द्वारा
Rs 187435/- were neither recovered from the shopkeepers who left the shops without the payment of rent nor responsibility fixed for the loss sustained to committee	Recovery of rent of municipal land in Anaj Mandi from Sh Ram Rattan and Sh Mange Ram not yet made good
11()	11(iv)
4/98 to 3/99	4/99 to 3/2000

			निधिरित की गई लीज मनी को ठीक मानते हये इससे
			राशि वस्त करने के आदेश दिए गये।
			परन्त श्री रामरतन द्वारा लीज मनी जमा नही
			करवाई गई बल्कि इस द्वारा नगरपरिषद गोहाना के
_			विरुद्व विभिन्न न्यायालयो मे दावा दायर किया जाता रहा
			है। इस मामले मे सिविल सिनियर डिविजन न्यायालय
-			गोहाना द्वारा अपने निर्णय दिनाक 0902-2015 में यह
			अादेश दिये गये कि प्रार्थी से उस द्वारा वास्तव मे प्रयुक्त
			भूमि 52.5/9 वर्गफुट का ही किराया दिनाक
			11/06/1992 से 1181/रु प्रतिवर्ष वसूल करने तथा
			इसके बाद पूर्ण एरिया 25ग30त्र750 वर्गफुट की स्मेम
			कममक मगमबनजमे करवाते हुये 16875/रु वार्षिक की
			दर से किराया वसूल कियाँ जाये। इस निर्णय के
			सम्बन्धित । इजतज पेज की छाया प्रति साथ सलग्न है।
			इस निर्णय के विरुद्व नगर परिषद गोहाना द्वारा
			माननीय अतिरिक्त जिला जज सोनीपत के न्यायालय मे
			अपील दायर की गई परन्तु माननीय न्यायालय ने अपने
			निर्णय दिनाक ३००१ २०१६ द्वारा यह अपील इस आधार
	•		पर खारिज की गई कि इस केस में नगरपरिषद का कोई
			प्रस्ताव पेश नही किया गया जिसमे सचिव को अपील
			दायर करने के लिए अधिकत किया गया हो ।
			तत्पश्चात इस मे उप मण्डल अधिकारी (ना०)
			गोहाना जिनके पास नगरपरिषद गोहाना के प्रशासक का
			कार्यभार था द्वारा यह केस माननीय उच्च न्यायालय मे
		-	दायर कर दिया गया जिसकी अगली तिथि पेशी
			15/02/2019 लगी हुई है।

	47	
In this regard letter no RC/2001/56 57 dt 05 01 2001 letter 2052 dt 26 6-2018 and 4394 dt 6 11-2018 have been written to BD PO Gohana Their reply is still awaited	Out of Total recovery of Rs 9 25 152/ a sum of Rs 90000/ have been received from Govt The case for recovery of balance amount was sent vide office letter no 2166 dt 21-12 2015 letter 2053 dt 26 6 2018 and letter no 4326 dt 02 11 2018	Connected record tried to search in the MC Office but the same is not available in the Office record. The para may please be dropped.
No efforts were made for the Recovery of rent from the occupants of plots of municipal land illegally occupied	Neither the rent of Municipal residences allotted to sub Judge was got assessed from the (XEN P W D) nor the recovery of rent since 11/90 to date was made good	Rent of secretary residence illegally occupied by the Teshildar was again not recovered
14(11)	11(i)(b) 11 12(x)	12(x) (a)
4/91 to 3/92	4/95 to 3/96 4/96 to 3/97 4/2000 to 3/2001	4/2000 to 3/2001

(

1 63 383/ have been	recovered from Council as detailed given below		Dt CB Page	86 01	24 3 05 96	25 3 05 96	25 3 05 96	29-3 05 98	07 7 05 176	08 7 05 176																	
	ouncil as de		Amt	24583	27700	27700	27700	27700	aan 21000	an 7000	163383/	600001															
An amount of Rs	recovered from Co		Sr No Name	1 Azad Sıngh	2 Rattan Singh	3 KD Sharma	4 Billo Sami	5 Savitri Dandı	6 Ram Singh Maan 21000	7 Ram Snah Maan 7000	Total	10181															
Security	refunded	irregularly worth	Ks 2 05 Lacs to	without pre	audit and	making recovery	of Rs 309681/-	was still not	Justified	Further in the	compliance of	Surcharge	report issued	vide D L B	letter No	1/A/98/14855/73	dated 6/4/1998	only Rs 24583/	were recovered	from one	councilor sh	Azad Singh on	8 06 2001 But	the recovery	from remaining	members	surcharged was
11(a)																					-				<u> </u>		
4/95 to 3/96																											
										-																	

											The cases are very old Record is being traced	Action will be taken accordingly										The cases are very old Record is being traced	Action Will be taken accordingly						
still awaited as	per stay order	from the sub	Judge court	Gohana	Decision of the	court order and	recovery of the	amount were	still not	furnished	Neither the	responsibility	For the non	recovery of Rs	82000/ and Rs	21000/ from the	contractors of	dead animals	cases was fixed	nor the amount	made good	Huge amounts	as detailed in	paras on	accounts of	lease and other	contracts was	still not	recovered
											12(11)	12(vii)	("^\")									11(11)	11(m)	()					
											4/97 to 3/98	1/2001 to 3/2001	1,47000 10 0,400									4/92 to 3/93	4/95 to 3/96						

R Rs Rere be		± "
Out of the total recovery a sum of Rs 56 17 812/ as arrear and Rs 34 43 175/ as tax for the current year were recovered Hence para may please be dropped	Road cut charges Rs 400000/ have been recovered from the BSNL Gohana as detailed given below However efforts are being made to recover the balance amount Sr No Amt Dt CB Page 1 100000 15 4 04 36 2 300000 31 5 05 146	Relevant record was searching in the Office but the same is not available. However, the efforts is in process.
Heavy arrear on accountof rent as detailed in the Paras was neither recovered from the hopkeepers nor from the officials at fault	Road cut charges amounting to Rs 6 10 600/ as detailed in the para was still not realized from Bharat Sanchar Nigam Ltd	Wide publicity was not made for the auction of slaughter House and Hide and skins of Dead animals nor the amounts of arrears as detailed in the para was
11 (c) 11 (a) 11 (a) 11 (a)	11 (e)	11 (n)
4/02 to 3/03 4/03 to 3/04 4/04 to 3/05 4/06 to 3/07 4/07 to 3/08	4/03 to 3/04	4/04 to 3/05

t audit note for the s been made vide 8 As and when it the due reply will	98/40 dt 6 3-2013	s been made vide 18 As and when ved the due reply
Request for obtaining the last audit note for the period 4/2004 to 3/2005 has been made vide letter no 4294 dt 31-10 2018. As and when it will be received in the office the due reply will be given accordingly.	Out of total recovery a sum of Rs 100000/ were recovered vide G 8 No 98/40 dt 6 3-2013 (Copy Attached)	Request for obtaining the last audit note for the period 4/2004 to 3/2005 has been made vide letter no 4294 dt 31 10 2018 As and when the last audit notes is received the due reply will be given accordingly
Neither Rs 10 000/ on accounts of enhanced transfer fee of subletting of shops were realized nor rent of shops increased @ 25%	Rs 110000/ on account of non refundable security of shop No 2 in shopping complex old office Building were not realized so far nor the responsibility of loss was fixed	Rs 5 93 130/- deducted as income tax at source from the compensation of 212 marla
11 (g)	11 (1)	11 (0)
4/04 to 3/05	4/04 to 3/05	င့်

Due to shifting of Subzi Mandi the contract of scooter stand was cancelled by President MC Gohana order dt 26 6 2007
Rs 7 84 132/ as arrear of cycle/ scooter stand and removal of hides and skin was not realized from the contractors so far The reason for not giving the
11 (b)
4/06 to 3/07

	An amount of Rs 750 lacs has been recovered from the tenants as detailed in Appendix G However there is dispute between Municipal Council and Panchayat Samiti Gohana regarding ownership of land	Out of Total recovery of Rs 9 25 152/ a sum of Rs 90000/ have been received from Govt The case for recovery of balance amount was sent vide office letter no 2166 dt 21-12 2015 letter 2053 dt 26 6-2018 and letter no 4326 dt 02 11 2018
contract of cycle \ scooter stand for the year 2005 06 and 2006 07 was not pointed out	Neither the Rent of shops Rs 1222129/ as detailed in appendix G & G-1 was received yet nor was any action taken for getting the shops vacated and re auctioned of these shops	Rent of residential quarter amounting Rs - 925152/ was yet not recovered so far
	11(a)(ı)	11(a) (ll)
	04/09 to 3/10	

	dues from cellular Mobile Telephone Transmission station and towers in the city as detailed in para was made good nor any action was taken against the official at	been received upto 2013-14 and as per Haryana Govt Gazz (Extra) dt 20-9 2013 the licence fee charges payable only one time for a period of 20 years or the period of Licence. The same were regularly recovered from the concerned Required record has already been mentioned and audited by the Audit Department
11(d)	19 Shops were constructed near Sulbha Sochalya near Bus Stand Gohana during the year 2008-09 Out of which Shops no 34 35 38 43 44 45 and 47 were still not leased out so far	These shops have been leased out Hence para may please be dropped

		11(e)	Neither the contract of Hide and Skin of dead animal was auctioned for the year 2010 11 nor any suitable explanation was provided	The contract of Hide and Skin of dead animals has been already been auctioned for the period 2010 11 for Rs 30000/ and entered at cash book page 48 dated 7 1 11 Hence para may please bee dropped
	04/10 to 3/12	11a(ı)	Neither the Rent of shops Rs 859441/ as detailed in appendix G & G 1 was received yet nor was any action taken for getting the shops vacated and reauctioned of these shops	An amount of Rs 750 lacs has been recovered from the tenants as detailed in appendix G. However there is dispute between Municipal Council and Panchayat Samiti Gohana regarding ownership of land
		11(a) (II)	Rent of residential quarter amounting Rs -	Out of Total recovery of Rs 9 25 152/ a sum of Rs 90000/ have been received from Govt The case for recovery of balance amount was sent vide office letter no 2166 dt 21-12-2015, letter

2053 dt 26 6-2018 and letter no 4326 dt 02 11 2018	The Licence fee of 24 Nos Mobile towers have been received upto 2013 14 and as per Haryana Govt Gaz (Extra) dt 20 9 2013 the licence fee charges payable only one time for a period of 20 years or the period of Licence. The same were regularly recovered from the concerned Required record has already been mentioned and audited by the Audit Department.	Notices have been issued to the Gram Panchayat/Firms/Factories Efforts are being made to recover the arrears
991757/ was yet not recovered so far	Neither the recovery of dues from cellular Mobile Telephone Transmission station and towers in the city as detailed in para was made good nor any action was taken against the official at fault	Rs 390488/- were outstanding as arrears of fire extinguishing charges against various firm factories and individuals since
	11(b)	11(c)

		were not	
		recovered so far	
	11(d)	19 Shops were	These shops have been leased out Hence para may please be dropped
		near Sulbha	
		Sochalya near Bus Stand	
-		Gohana during	
		the year 2008	
		09 Out of	
		which Shops	
		no 34 35 43	
_		44 were still	
		not leased out	
		so far	
	11(e)	Neither the	The contract of Hide and Skin of dead animals
		contract of Hide	has already been auctioned for the period
		and Skin of	2011 12 for Rs 40000/ and the same were
		dead animal	entered at cash book page 81 dt 29 11 2011
		was auctioned	may please be dropped
		for the year	
		2011 12 nor	
		any suitable	
		explanation	
		was provided	
	11(f)	Neither the	The Advertisement charges have been
		committee has	
		reviewed/reinva	entered in Advertisement Register, Later on as

		ded tender for	per direction of Honble High Court Sh
		advertisement	Navdeep Hasija Advisor selected the list for
		in the light of	hoardings On line tender was invited The
·		Haryana	contract of advertisement has now given to the
		Municipalities	agency DS Enterprises in Sept-2017 for the
	-	Outdoor	period Sept 2017 to August-2020 @ 652800/-
•		advertising	per annuam and all this amount 1e 652800/
		Policy 2010	have been recived Hence para may be
		nor the loss	dropped
		caused has	Rs 1200/ 1400/- 3300/- Rs 500/ have been
		been assessed	recoved from the concerned for the year 2012-
·		so far	13 to 2015 16 respectively to the Gram
			Panchayat/Firms/Factories Efforts are being
4/12 to 3/13	11(0)	Rs 112400/ +	made to recover the arrears
	\	+ -/006/9	
		91100/ +	
		42500 were	
		outstanding as	
4/13 to 3/14	12(IV)	arrears of fire	
	<u></u>	extinguishing	The shops have been leased out Hence para
	···	charges	may please bee dropped
		against valious	
		firms factories	
		gram	
		panchayat and	The Shops have been leased out Hence para
		individual for	may please be dropped
		the year 2012	
		13 2013 14	
		2014-15 &	
		2015 16	

	61.76 01 41 74	12(III)	respectively	The Licence fee has been received upto 2013-
		_	were not	14 and as per Haryana Govt Gaz (Extra) at 20
	-	-	recovered so	9 2013 the licence fee charges payable only
			far	one time for a period of 20 years or the period of
				Licence The same was regularly recovered
_	4/15 to 3/16	13(m)	Shone no 43 44	from the concerned
			Situated at MC	Required record has already been mentioned
			Complex lying	and audited by the audit department
			vacant since	
			2008 09 were	
	4140 1- 0144		still not leased	Re \$145617/ have been denosited into Court
	4/13 to 3/14	12(11)	ont	
			Rs 2620000/	readification for department (copy attached)
			on account of	
			Shop No 43 44	
	4145 45 5148	77.7	situated at MC	
	01/00/01/14	(1)01	complex laying	
			vacant since	
			2008 09 were	
			still not leased	***
	1/15 to 3/46	42(11)	ont	
	2 6 2 7	(11)	Rs 2620000/-	
			on account of	
		13(1)	security	
			installation and	
		13(v)	renewal fee of	
		•	mobile towers	
			from the	
			operator	

	60	
	The record is very old & it was tried to search in the office record but the same is not traceable. Hence the para may please be dropped	The record is very old & it was tried to search in the office but the same is not traceable. Hence the para may please be dropped.
companies were still not recovered as detailed in the para Service tax on rental income from 2007 08 to 2015-16 was still not charged and deposited into govt revenue as provided in the para	Excess payment of Rs 43 271 00/ and Rs 259 40/ were still not recovered	Rs 15 261/ paid on account of interest for delayed
	11 (I) 13	12 (a)
	10/72 to 3/73 4/74 to 3/75	4/02 to 3/03
	Irregular/ Excess and avoidable payments including the cases of establish ment	
	(o	

	On scrutiny of the advance register it was found that no such advance was issued to this firm Hence para may be dropped	Record is not available in the office record However the efforts are being made to trace the concerned record
retrial benefits were not yet recovered from the official at fault	Neither the Rs 13 000/- was given as advance adjusted nor complete record received from M/s Creative Computer Education Madhuban	Excess Payment was neither worked out nor leave salary of Rs 10 587 82 recovered from the Revenue deptt Haryana
	12 (f)	10 (iii) 12 (ii)
	ор	4/87 to 3/88 4/89 to 3/90

4/03 to 3/04	12 (d)	Rs 36 720/ as arrear of rent and payment of electricity bills amounting to Rs 8 316/ of shop no 7 Palika Bazar was still not recovered from the rent clerk	All the record available in the office have been duly examined & verified according to the record. There is no pendency of arrear of rent of shop as no electricity meter installed in the shop. Hence the para may please be dropped.
4/05 to 3/06	12 (f)	Purchase of 2 M T bitumen costing to Rs 30 000/ without requirement was neither justified nor recovered from the official at fault	The case is old & it is record are being traced Action will be taken accordingly
4/06 to 3/07	12 (e)	Rs 37 500/ paid for preparation of map of streets and house of 25 Booths for election were not recouped	A letter has been written to the Election Department in this regard & the recovery of Rs 37500/ will be made soon & shown to audit

	The payment had been made as per Court Order Since no excess payment was made to the concerned Hence para may be dropped	The Fire Bridge Vehiole HR 69 0837 was used in the VIP visit and other Public interest. Hence the para may please be dropped.	- op	Rs 272/ have been recovered vide G 8 No 41
Election Department Haryana	Neither the responsibility was fixed nor the excess amount recovered from the delinquent official / officers and credit shown to audit so far	Recovery of the POL and other charges was not made good from the official at fault yet	Neither the responsibility was fixed nor the excess amount recovered from the delinquent	official / officers and credit
	12(a)	12(b)	12(b)	12
	4/09 to 3/10		4/10 to 3/11	4/10 to 3/11
1				

···-		04	
dated 26 10 2018 Hence para may please be dropped The Fire vehicle was used in the VIP visit and other Public Interest Hence para may please be dropped	The Fire Vehicle was used in the VIP visit and other public interest. Hence para may be dropped	The Vehicle Registration fees is collected by the SDM Office (Registration Authority) As and when It is received in Municipality Office It was deposited in municipal fund at the same day or next working day This registration fee has been stopped now Hence para may kindly be	dropped All the payment vouchers as detailed in para duly traced out & put up to the Audit Hence the paras may please be dropped
shown to audit so far Rs 272 as Bank charges were not recovered so	far Recovery of the POL and other charges was not made good from the official at fault yet	Recovery of the POL and the other charges amounting to rs 23794 was	not made good from the official at fault as yet Recovery of the POL amounting to Rs 3154 was not made good from the official at fault as yet
<u>6</u>	4	15(ı)	15(III) (IV)
4/11 to 3/12	4/12 to 3/13	4/13 to 3/14	4/15 to 3/16
			_ -

of the the still and audit			Details of	The electricity bill was received late Hence
registration fee of Rs 1119400/ received from SDM office were not obtained to check the accuracy as yet Payment of Rs 589608/ and Rs 589608/ and Rs 589608/ and sanction of the competent authority as detailed in the para was still not looked into/sanction obtained and shown to audit		15(v)	vehicle	there is no fault at level of Municipality Hence
Rs 1119400/ received from SDM office were not obtained to check the accuracy as yet Rs 589608/ and Rs 589608/ and Rs 589608/ and pre audit and sanction of the competent authority as detailed in the para was still not looked into/sanction obtained and shown to audit	_	(4)(1	registration fee	the para may kindly be dropped
Rs 1119400/ received from SDM office were not obtained to check the accuracy as yet Payment of Rs 589608/ and Rs 589608/ and pre audit and sanction of the competent authority as detailed in the para was still not looked into/sanction obtained and shown to audit	-		of	Due to urgency of street light in Public interest
SDM office were not obtained to check the accuracy as yet Payment of Rs 589608/ and Rs 428774/- of wages without pre audit and sanction of the competent authority as detailed in the para was still not looked into/sanction obtained and shown to audit			Rs 1119400/	the purchases were made on quotation basis
SDM office were not obtained to check the accuracy as yet Payment of Rs 589608/ and Rs 428774/- of wages without pre audit and sanction of the competent authority as detailed in the para was still not looked into/sanction obtained and shown to audit			received from	Hence para may please be dropped
were not obtained to check the accuracy as yet Payment of Rs 589608/ and Rs 428774/- of wages without pre audit and sanction of the competent authority as detailed in the para was still not looked into/sanction obtained and shown to audit		15(vi)	SDM office	-
obtained to check the accuracy as yet Payment of Rs 589608/ and Rs 428774/- of wages without pre audit and sanction of the competent authority as detailed in the para was still not looked into/sanction obtained and shown to audit			were not	
check the accuracy as yet Payment of Rs 589608/ and Rs 428774/- of wages without pre audit and sanction of the competent authority as detailed in the para was still not looked into/sanction obtained and shown to audit			optained to	These defective electric meters have been doing
			check the	replaced now Hence para may be dropped
		-	accuracy as	
		15(11)	yet	
Rs 589608/ and Rs 428774/- of wages without pre audit and sanction of the competent authority as detailed in the para was still not looked into/sanction obtained and shown to audit		(m/2)	Daymont of	
and Rs and Rs 428774/- of wages without pre audit and sanction of the competent authority as detailed in the para was still not looked into/sanction obtained and shown to audit	_		משטונה מ	
and Rs 428774/- of wages without pre audit and sanction of the competent authority as detailed in the para was still not looked into/sanction obtained and shown to audit		_	Rs 589608/	
wages without pre audit and sanction of the competent authority as detailed in the para was still not looked into/sanction obtained and shown to audit				
wages without pre audit and sanction of the competent authority as detailed in the para was still not looked into/sanction obtained and shown to audit			428774/- of	
pre audit and sanction of the competent authority as detailed in the para was still not looked into/sanction obtained and shown to audit			wages without	
sanction of the competent authority as detailed in the para was still not looked into/sanction obtained and shown to audit			pre audit and	
competent authority as detailed in the para was still not looked into/sanction obtained and shown to audit			sanction of the	/
authority as detailed in the para was still not looked into/sanction obtained and shown to audit			competent	
detailed in the para was still not looked into/sanction obtained and shown to audit			authority as	
para was still not looked into/sanction obtained and shown to audit			detailed in the	
not looked into/sanction obtained and shown to audit			para was still	
into/sanction obtained and shown to audit			not looked	
obtained and shown to audit			into/sanction	
shown to audit			obtained and	
			shown to audit	

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Excess	payment of	Rs 8017 as	surcharge on	electricity bili	was neither	ınvestigated	nor amount	recovered as	yet	No action was	taken in the	purchase of	electric	materials of	Rs 87660/ as	detailed in para	without proper	procedure	 The defected	electric meters	were not got	repaired/replac	ed by new	meter from	HBV Nigam so	tar
							_		_																	
					_																					

ŷ	Taxes and other recoveries	4/04 to 3/05	13 (a)	The amount of Tax imposed on vehicles registered and driving licenses deposited irregularly with	The amount of Tax was deposited by the registration authority. No such record is available in the municipality office. Hence para may be dropped.
		· · · · · · · · · · · · · · · · · · ·		Commissioner Transport department by the S D O (c) instead of M C Gohana prior 30 10 2000 was not claimed from	
				commission transport deptt so far	
		04/09 to 3/10	13 (a)	Licences registers inform L 1 L 2 and L 3 as required	Licences Registers as required have been prepared Hence para may be dropped
				IX 2 of the Municipal Account code	
				1930 were not maintained so far	

	08	
Licences Registers as required have been prepared Hence para may be dropped	The concerned record was tried to searching in the Municipality record but the same are not available	Required record is not available in the office. The same is still being traced & will put up for further action please.
Licences registers inform L 1 L 2 and L 3 as required under rules IX 2 of the Municipal Account code 1930 were not maintained so far - do -	Rs 6 186/ and Rs 2 44 014/ respectively short realized on account of development charges were not recovered as yet	Rs 26183/- as detailed in original para was not
£ 4 £	14 (b) 14 (b)	14
04/10 to 3/12 4/12 to 3/13 4/13 to 3/14	4/04 to 3/05 4/05 to 3/06	4/09 to 3/10

4/07 to 3/08	15 (a)	recovered so far neither any suitable action taken against the official at fault Rs 26 183/- Short realized on account of building application fees were not recovered/ made good as yet Neither the demand and collection register was used in prescribed form nor was the	Already mentioned the same para 14 in annual audit report for the period 04/09 to 3/10 Hence the para may please be dropped As per new house tax policy demand and collection registers have been prepared/maintained & computerized Hence the para may please be dropped
		sanction of Director Local Audit Haryana taken for the same yet	

	70	
As per new house tax policy demand and collection registers have been prepared/maintained & computerized Hence the para may please be dropped	The record is being traced and will be put up for post audit now The Vehicle Registration fees is collected by the SDM Office (Registration authority) No such record is available in the Municipality office Since this fee has been stopped now hence para may kindly be dropped	Notices have been issued to the tenants. The case of Hon bie Sub Judge Gohana has been
Neither the demand and collection register was used in prescribed form nor was the sanction of Director Local Audit Haryana taken for the same yet	No action was taken against the Municipal authority for making payments independent of audit	Rs 724200/ as detailed in para were collected
15	11 10 10 (1) 14(1)(IV	
04/10 to 3/12	4/88 to 3/89 4/89 to 3/90 4/90 to 3/91 4/14 to 3/15 4/14 to 3/15	

sent to the Govt vide memo no 2166 dated 21 12-2015 (copy attached) to get the recovery of rent. There is a dispute of ownership of land between MC and Panchayat/Samiti. Gohana regarding ownership of land related to these shops.	Noted for future compliance			The amount has already been deposited in Income Tax Department & challan attached Hence the para may please be dropped					
through SDM Gohana on account of Vehicle Registration Fee without proper	Neither the	recovery of rent was issued nor any action for	recovery or rent/getting sought vacated and auctioned	not effected as detailed in the para	Rs 1175948/ of	against Hon ble	Gohana and Sh	was still not	made
19(1)	19(11)	19(111)	19(iv)						
4/15 to 3/16									
			-						

,	72
	The work has been over There is no meaning of agreement dead at this level Hence para may be dropped Building application register has now been maintained on prescribed proforma Hence para may please be dropped
The instructions for penalty and penal interest regarding rent were not being followed till now Rs 1810449/- of service tax recovered for the year 2013 14 and 2014 15 as detailed in the para still not remitted to Govt head	Agreement deeds with Haryana state Electricity Board Was not executed as yet Building application register was not maintained in prescribed form as per MAC code 1930
	14 (I) (II) 14 (III) 17
	4/87 to 3/88 4/93 to 3/94 4/15 to 3/16
	Non maintenanc e/ non completion and defective maintenanc e of Record
	(e)

t)	Miscellaneo us	10/79 to 4/80	4	1/3 rd share of fee was not recovered from sh M S Dhır B D & P O	The relevant record was searching in the office but the same is not available in the municipality office
		4/82 to 3/83	16 (vii)	Missing G 8 receipts nos from 11 to 50 of neither book no 3494 were neither traced out nor the responsibility fixed	Record is being traced and put up in audit
		4/84 to 3/85	19 (vı)	The Construction of disposal work was not done nor was the adjustments account of Rs 2 08 877/-deposited with P W D was obtained	Record is being traced and put up in audit

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may please be				
тау				
para				
done Hence				
	dropped			
Physical verification of committee property was not done so far	Physical verification of committee property was not done so far	Physical verification of committee property was not done so far	Physical verification of committee property was not done so far	Physical verification of committee
15 (b)	16 (b)	17 (a) 19(a)	16 (a)	16 (a)
4/06 to 3/07	4/07 to 3/08	4/08 to 3/09 4/13 to 3/14	4/09 to 3/10	04/10 to 03/12

_	À	76 <u>v</u>	0
	Noted for future compliance Hence para may please be dropped	These by laws will be enforced in future please	These by-laws will be enforced in future please
not done so far	Neither suitable action was taken for unnecessary retention of cash in hand nor was interest recovered for delay in deposit as detailed in the para	The bye laws as detailed in the para were not enforced by the committee so far	The bye laws as detailed in the para were not enforced by the committee so far
	16 (a)	16 (f)	16(e) 16(e) 17(b)
	4/06 to 3/07	4/08 to 3/09	04/09 to 03/10 04/11 to 03/12 4/12 to 3/13

		<i>,</i> ,
The record has been checked personally & found in order Hence the para may kindly be dropped	The record has been checked personally & found in order. Hence the para may kindly be dropped.	Salary & wages of the staff of the municipality is being paid regularly in time. Hence para may please be dropped.
The return of receipt books (G 8) during the period under report was not being watched	The return of receipt books (G 8) during the period under report was not being watched	Separate account in Haryana State Co operative Bank for an amount equal to one month s total emoluments of the staff to be declared by the Secretary for
16(b)	16(b)	16(c)
04/09 to 3/12	04/10 to 3/12	04/10 to 3/12

	Salary & wages of the staff of the municipality is being paid regularly in time. Hence para may please be dropped	The Surt register has been maintained now & put up to audit. Hence the para may please be
payment of salary and wages to the staff But the same was not opened as yet	Separate account in Haryana State Co operative Bank for an amount equal to one month s total emoluments of the staff to be declared by the Secretary for regular payment of salary and wages to the staff But the staff But the same was not opened as yet	The suit Register was not maintained
	16(c)	16(d) 17(d)
	04/10 to 3/12	04/10 to 3/12 4/12 to 3/13

		as required under Rule XVII 9 of Municipal Code 1930	dropped
04/09 to 3/10	16(f)	The inventory register showing number of stock/ store register/ files and other record was not maintained so far	Needful done Hence para may please be dropped
04/10 to 3/12 4/12 to 3/13	16(f) 17(f)	The inventory register showing number of stock/ store register/ files and other record was not maintained so far	Needful done Hence para may please be dropped
4/09 to 3/10	16(g)	Post audit of House tax/ fire	The posting of demand and collection register have been made and other relevant record is in

		80 	
process of maintenance and will be put up in audit accordingly	The posting of demand and collection register have been made and other relevant record is in process of maintenance and will be put up in audit accordingly	The concerned building got vacated from the Press Club now. Hence para may be dropped	
tax was pending since 2003 04 to date due to non production of record	Post audit of House tax/ fire tax was pending since 2004-05 to date due to non production of record	No action has been taken by the committee for removal of encroachment on Municipal property meant for Public library by Press club Gohana so far	The income below of Budget target as
	16(g) 17(g)	16(ı)	16(h)
-	04/10 to 3/12 4/12 to 3/13	04/10 to 3/12	04/11 to 03/12

					81				
A1 44	obtained/traced out & putup to the audit Hence	Salary wages of Municipality staff is paid	regularly in time. Hence para may plese be dropped	OĐ	Surt register maintained as per suggested in	para Hence para may please be dropped	The consumption certificate of agency assessed	on 02 01 2015 by Haryana Roadways has been obtained Hence para may please be dropped	
- op -	1 -op 1	- op -	Actual payees	receipts were not obtained as detailed in the para	- op	- op	The amount is equal to total	emoluments of the staff for one month was not deposited in separate	account as yet
19(h)	19(g)	20(g)	19(1)	19(h)		20(h)	20(b)	20(c)	
4/13 to 3/14	4/14 to 3/15	4/15 to 3/16	4/13 to 3/14	4/14 to 3/15	4/15 to 3/16				
	3/14 19(h) do	3/14 19(h) do 3/15 19(g) do	3/14 19(h) do 3/15 19(g) do 3/16 20(g) - do -	3/14 19(h) do 3/15 19(g) do 3/16 20(g) - do - 3/14 19(i) Actual payees	19(h) do 19(g) do 20(g) - do - 19(r) Actual payees receipts were not obtained as detailed in the para	3/14 19(h) do Ail the actual payees receipts duly 3/15 19(g) do Para may please be dropped 3/16 20(g) do Salary wages of Municipality staff is paid receipts were not obtained as detailed in the para 3/15 19(h) para 3/16 do Suit register maintained as per suggested in	3/15 19(h) do All the actual payees receipts duly obtained/traced out & putup to the audit Hence para may please be dropped do Salary wages of Municipality staff is paid receipts were not obtained as detailed in the para hence para may please be dropped do Suit register maintained as per suggested in para Hence para may please be dropped do Suit register maintained as per suggested in para Hence para may please be dropped	3/14 19(h) do All the actual payees receipts duly obtained/traced out & putup to the audit Hence para may please be dropped do Salary wages of Municipality staff is paid receipts were not obtained as detailed in the para do Suit register maintained as per suggested in para do Suit register maintained as per suggested in para Hence para may please be dropped do Suit register maintained as per suggested in para Hence para may please be dropped do Suit register maintained as per suggested in para Hence para may please be dropped do Suit register maintained as per suggested in para Hence para may please be dropped do Suit register maintained as per suggested in para Hence para may please be dropped do Suit register maintained as per suggested in para Hence para may please be dropped do Suit register maintained as per suggested in para do Suit register maintained as per suggested in para do Suit register maintained as per suggested in para do Suit register maintained as per suggested in para do Suit register maintained as per suggested in para do Suit register maintained as per suggested in para do Suit register maintained as per suggested in para do Suit register maintained as per suggested in para do Suit register maintained as per suggested in para do Suit register maintained as per suggested in para do Suit register maintained do Suit register maintained do Suit register maintained do do Suit register maintained do -	3/15 19(h) do All the actual payees receipts duly obtained/traced out & putup to the audit Hence para may please be dropped do Salary wages of Municipality staff is paid receipts were not obtained as detailed in the para do Suit register maintained as per suggested in para do Suit register maintained as per suggested in para Hence para may please be dropped do Suit register maintained as per suggested in para Hence para may please be dropped do Suit register maintained as per suggested in para Hence para may please be dropped do Suit register maintained as per suggested in para Hence para may please be dropped do do Suit register maintained as per suggested in para Hence para may please be dropped do do Suit register maintained as per suggested in para Hence para may please be dropped do do Suit register maintained as per suggested in para Hence para may please be dropped do do Suit register maintained as per suggested in para Hence para may please be dropped do do do Suit register maintained as per suggested in para Hence para may please be dropped do do separate

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The materials/vehicles will be auctioned at the earliest	
Suit Register was not maintained brought up to date as per provisions of Municipal Account Code 1930	Consumption certificate of average of fuel was not obtained from Haryana Roadways/P W D (B&R) technical wing so far The materials/vehicl es as shown in the para were neither got declared unserviceable nor got
20(1)	21

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Referred to Para of Audit Report of the Municipal Committee Gohana Statement showing the Position of loans received up to the period 31 3 17 APPENDIX D

- 1					
	Remarks	16	Do	<u>a</u>	Po Do
	Balance of Ioan	15	360000	210000	200000
	Treasury of challan no date	14			
	Total	5	1		
-	Ħ	12			
	princi pai	Ŧ]
	Amount not utilized	10	360000	210000	200000
	Year in which utilize d	6		ı	
	Amo unt utiliz ed	&			
	No of install ment	7	30	30	30
	Rate of Intt	9	12%	12%	12%
	Date of receipt	2	31 3 98	31 3 98	31 3 99
	Amount Dat	4	360000	210000	200000
	Purpose of grant whether condition al or uncondition onal	3	Sewerage	Supply Supply	00
	Designation of Sanctioning authority and letter No & date vide which grant has been sanctioned	2	do 43/2/93 31 Dt 25 3 93	Member Secretary State Sanitary Board Haryana 200000 Memo No 188 PH/SBH dt	The Financial Commissioner& Secretary to
	No No		τ-	8	m

				
	<u>8</u>	8	Ö	å
	120000	165000	00000	170000
	1			
			1	
		1		ı
	120000	165000	00000	170000
		1	1	
	30	30	90	30
	12%	12%	12%	12%
	31 3 99	31 3 99	31 3 99	31 3 20 00
	120000	165000	00009	170000
	For providing distribution in pipe line in various Mohalla at Gohana	For providing sewerline	Replacement installation of of pumping machiner y of boosting station	Grant of Loan for providing sewer line in Kath Mandi
Govt Govt Haryana local Govt Deptt Memo No 17 1 79 5CI dt 31 3 99	crat oner y to y to ana ana no 9 5CI	Do	õ	The financial commissioner & Secretary to Govt Haryana Local Govt Deptt Memo No 17 1 99 5CI dt 21 10 99
	4	5	Ø	

00	Deposited XEN PWD (PH) on 31 3 2001	Do	Do	Do	Do.	Do
00000	100000	430000	80000	30000	30000	220000
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1	1	I .		1		
	1	1	l	I		
1		1	ı	1		
00009	100000	430000	00006	30000	30000	220000
			1	ı		1
1		1	ı	1	1	1
30	30	30	, e	90 08	90	30
12%	12%	12%	12%		12%	12%
31 3 20 00	31 3 20 01	31 3 20 01	31 3 20 01	31 3 20 12% 01	31 3 20 01	31 3 20 02
00009	100000	430000	00006	20000	50000	220000
For providing water supply scheme	For providing distribution a system of pipe lines	For installatio n of 4 tubewells	For providing sewer line	For providing sewer line	Canal based water supply in Gohana	Providing sewer in Kath mandi
°	The financial commissioner & Haryana Local Govt Deptt Letter No 17 1 99 5CI dt 21/31 1 2001	ģ	8	Do	Distinguish letter not put up XEN PWD (PH) letter No 278621 dt 23 3 2001	LG Deptt Letter No 17 1 2000/1 24821 20 9 01
80	60	10	11	12	33	4

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Amount utilized by the committee	О	<u>ದ</u>	Depo With Xen (PH) By BT dt	Do	°G	Deposited P W D (P H)
	00906	1088000	000006	150000	125000	2487000
				1		
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	1		1		1	
	000906	670000	000006	150000	125000	
		1		1	1	
I	1		1			
08	ဇ္	e E	06	90	OE	
	10%	10%	12%	12%	12%	11 5 %
19 10 0	1 8 02	Do	26 03 0 3	10 10 0	28 03 0	10 7 03
480000	906000	1088000	000006	150000	125000	2487000
Solid waster managem ent	Solid waste managem ent	Do const of fire office	Sewerage scheme in old Kath mandi	ρ°	Sewerage scheme Gohana	(N S D P)
Director Urban Development Letter No TA 2001/124	HSC/B/02/3010 dt 1 8 02 DUD	HSCB /2002/30 39 dt 1 8 02 DUD	17/9/2002 SCI dt 26 03 02 comm & S U D D Hr Chandigarh	Do 17 9 02/5Cl dt 10 10 02	12 5 Cl 04 & & al iny to laryana	Project Manager SJRY & State Urban
5	16	14	œ	- 19		21

	Transfer to XEN P W D (PH) Gohana By B T dt		1
	900000	2050000	1435000
		,	
		2005	2005 06
	200000	205000 2005 0 08	143500 2005 0 06
		I.	
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		50	8
		/6	න් ග
	31 3 05	5 5 11 0	5 5
	200000	2050000 14 11 0 9 / 5	1435000 14 11 0 8&
	Urban water	NSDP	NSDP
Development Society Hr L F A /2003/39 9-411 dt 26 3 03	17 2 04 5Cl dated 30 3 2005 Commissioner & Secy To Govt Hr Dev Deptt	ADC& Chief Executive officer sonepat No APO (s) 2005/5744 dt 5-8 05	ADC & Chief Executive officer Sonlpat No APO (S) 2005/6739-42 dated 5 8 05
	22	23	75

Certified that the statement has been checked in the light of the checks prescribed vide H O memo No 111(90) vol XXIII/82/83/65 dt 29 7 82

Resident Audit Officer M C Gohana

sd/ Secretary M C Gohana

APPENDIX -F

REFERRED TO IN PARA 9 OF THE ANNUAL AUDIT REPORT STATEMENT OF ADVANCES OUTSTANDING ON 31 03 2017 OF MUNICIPAL COMMITTEE GOHANA **FOR THE PERIOD 2016 2017**

To whom advance
S D O P W D (BxR) Gohana
M/S Bhupinder cement works Dadn
S D O P W D (BxR) Gohana
Govt High school Gohana
G M Haryana Roadways
X EN PH Gohana
SDO HSEB Gohana
X EN PW D Gohana

			374505/22		Total
89	RCC Pipe	S D O PWD(B&K) Gohana	47200	15/2/98	16
,	Purchase of material for Dharmapura Basti School	P C Maheshwarı secretary	20000	06/2	15
	Purchase of wheel borrows	Do	20000	6/88	14
	Repair of tractor	Ranbir Singh S I	009	68/9	13
	Audit Recovery	Krishan Lal O M	256/32	3/79	12
	Laying of pipes line in Bhartpur Basti	S D O PH Gohana	99863/75	12/95	11
	Electric Installation in Gandhi Nagar	SDO HSEB Gohana	4999	8/95	10
	Purchase of C1 pipes	SDO PH Gohana	10544/15	7/95	6

sd/ Resident Audit Officer M C Gohana

sd/ Secretary M C Gohana 56859—H V S —H G P Chd